

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
PARAM RENEWABLE ENERGY PRIVATE LIMITED
ENGAGED IN RENEWABLE ENERGY / OPERATION & MAINTENANCE SERVICES
/ ENGINEERING SERVICES AT GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Param Renewable Energy Private Limited CIN: U74999GJ2019PTC105888
2.	Address of the Registered Office	15th Floor, A Block, Westgate Business Bay, S.G. Road, Ahmedabad, Gujarat – 380051
3.	URL of website	https://paramrenewableenergy.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Not Available
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: CIRP.PARAMRENEWABLE@GMAIL.COM
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: CIRP.PARAMRENEWABLE@GMAIL.COM

10.	Last date for receipt of expression of interest	04/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	14/07/2026
12.	Last date for submission of objections to provisional list	19/07/2026
13.	Date of issue of final list of prospective resolution applicants	29/07/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution	03/08/2026
15.	Last date for submission of resolution plans	02/09/2026
16.	Process email id to submit Expression of Interest	CIRP.PARAMRENEWABLE@GMAIL.COM
17.	[Details of the corporate debtor's registration status as MSME.]	Corporate Debtor is registered under MSME UDYAM Registration Number is UDYAM-GJ-01-0050515

Sd/-

Mr. Khushvinder Singhal
Deemed Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Reg. No. IBBI/IPA-002/IP-N00888/2019-2020/12833
Regd. Address with IBBI: House no. 399, Sector 12-A, Panchkula, Haryana - 134112
Email Regd. with IBBI – kvsinghal@gmail.com
Email For Correspondence - cirp.paramrenewable@gmail.com
Contact No.: +91 7717303525 and +91 99140 30030

Date: 19/06/2026

Place: Chandigarh

IDFC FIRST Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV (Rule 8(1))
POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28.03.2026 calling upon the borrower, co-borrowers and guarantors 1. SABBIRHUSAIN NURMAHAMMED JIDHRAN 2. JIDHARAN SOHANABANU to repay the amount mentioned in the notice being Rs. 6,75,435.70/- (Rupees Six Lakh Seventy Five Thousand Four Hundred Thirty Five and Seventy Paise Only) as on 27.03.2026 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16th day of JUNE 2026.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 6,75,435.70/- (Rupees Six Lakh Seventy Five Thousand Four Hundred Thirty Five and Seventy Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immoveable properties

All The Piece And Parcel Of Immoveable Gantlal Property No. 551, Land/Plot Area 420 Sq. Ft., Situated At Village Bahiyal, Taluka: Dehgam, District: Gandhinagar, Gujarat-382308, And Bounded As: Boundaries As Per Certificate Of Talati Shri. Bahiyal Gram Panchayat: East : Sipai Kalumiya Umarmiya, West : Public Road, North : Sipai Aiyubmiya Umarmiya, South: Open Space

Sd/-
Date : 16-06-2026 Authorised Officer
Place : GUJARAT IDFC First Bank Limited
Loan Account No: 85975431 (erstwhile Capital First Limited and
134693679 amalgamated with IDFC Bank Limited)

यूको बैंक UCO BANK
(एक जॉइंट स्टॉक बैंक) (A Govt. of India Undertaking)
Honours Your Trust

Raopura branch : Nr. Duleram Peda Vala Kothi Road, Vadodara

POSSESSION NOTICE
THE SECURITY INTEREST ENFORCEMENT RULES 2002 RULE 8 (1)
(For Immoveable Property)

Whereas, The undersigned being the authorized officer of the Uco Bank Raopura Branch Vadodara under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16/04/2026 calling upon the Mr. Pratik Bhatt (applicant) Mrs. Manishaben Rajubhai Tadi (co-applicant) to repay the amount mentioned in the notice being Rs. 15, 21,936.19/-Fifteen Lac Twenty One Thousand Nine Hundred Thirty Six Rupees and Nineteen paise only as on 31.03.2026 (Inclusive of Interest upto 30/03/2026) (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of Act read with rule 8 of the security interest Enforcement Rules 2002 on this 18th day of June of the year 2026.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Uco Bank Raopura Branch Vadodara for an amount being Rs. 15, 21,936.19/-Fifteen Lac Twenty One Thousand Nine Hundred Thirty Six Rupees and Nineteen paise only as on 31.03.2026 (Inclusive of Interest upto 30/03/2026) (Amount deposited after issuing of demand notice U/Section 13(2) has given effect)

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF IMMOVABLE PROPERTY

Residential Property-plot No 1372, Vaikunth, Near Savita Hospital Ajwa Road R.s. No. 786 To 790,792,794, 796, 798 Mouje Village Bapod, Vadodara Gujrat -390025 Plot Admeasuring 47.21 Sq Mt Undivided Land For Common Plot And Road 16.48 Sq Mt Paikae Construction Thereon Admeasuring 24.63 Sq Mt, Total 63.69 Sq Mt.

Bounded by : •East : Plot No. 1373 •North : Society Internal Road
•West : Plot No. 1408 •South: Revenue Survey No.791 Sd/-
Date : 18.06.2026 Authorised Officer,
Place : Vadodara UCO Bank

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ Punjab National Bank
Bapunagar Branch: Shop No. 5, Mahalaxmi Diamond Center, Bapunagar, Ahmedabad - 380024

Appendix-IV [Under Rule 8(1)]
POSSESSION NOTICE (For Immoveable Property)

Whereas, the undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 03.02.2026 calling upon the Borrowers Mr. Amar Pardeshi Sharma (Co-Borrower), Mrs. Sangita Amar Sharma to repay the amount mentioned in the notice being Rs. 11,29,636.99 (Rupees Eleven Thousand Twenty Nine Thousand Six Hundred Thirty Six and Paise Ninety Nine Only) as on 31.01.2026 with further interest and charges.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest Enforcement Rules 2002 on this 17.06.2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK for an amount of Rs. 11,29,636.99 (Rupees Eleven Thousand Twenty Nine Thousand Six Hundred Thirty Six and Paise Ninety Nine Only) as on 31.01.2026 with further interest and charges.

The Borrower attention is invited to Provisions of Sub-Section (8) of Section 13 of the Act in Respect of time Available to Redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the piece and parcel of property situated at Flat No. 306 on 3rd Floor in Block No. F (as per approved plan by AMC Block No. E+F) having its built up area adm. 38.07 Sq. Yards, i.e. adm. 31.83 Sq. Mtrs. together with undivided share in land adm. 16.08 Sq. Mtrs. with common facilities and amenities in the scheme known as Polaris Anand constructed on Non Agricultural land of Final Plot No. 22, adm. 9045 Sq. Mtrs. (Allotted in lieu of Survey No. 101, Adm. 15075 Sq. Mtrs.) of Draft Town Planning Scheme No. 119 (Nikol) situate, lying and being at Mouje Nikol, Taluka Asarwa & Dist. Ahmedabad and Registration Sub-Dist. Ahmedabad-12 (Nikol). Bounded by: East: Common Wall of Building, West: After main entrance of Flat, Common Passage, North: Flat No. E-306, South: Flat No. F-305.

Date: 17.06.2026 | Place: Ahmedabad Sd/- Authorised Officer, Punjab National Bank

बैंक ऑफ बड़ौदा Bank of Baroda
S P COLONY BRANCH : Ground Floor, Abhushan Complex, Opp. Bharat Krishna Bakery Mahadevnagar, Sardar Patel Stadium Road, Ahmedabad 380014 Mobile : 9978446546 Email : sardar@bankofbaroda.co.in

POSSESSION NOTICE [Rule-8(1)](For Immoveable Property)

Whereas, The undersigned being the authorized officer of Bank of Baroda under the securitization and reconstruction of Financial Assets Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued demand notice date 04/04/2026 calling upon the borrower M/s MAHAKALI ENGINEERING Mr. Ambarnath Devnarayan Yadav MRS. DIPIKA AMBARNATH DAN to repay the amount mentioned in the notice being aggregated Amount Rs. 43,46,553.79 (In Words Rupees Forty Three Lacs Fifty Six Thousand Five Hundred Fifty Three And Seventy Nine Paise Only) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules 2002 on this 16th day of JUNE the year 2026.

The Borrower / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subjects to the charge of the for an amount Rs. 43,46,553.79 (In Words Rupees Forty Three Lacs Forty Six Thousand Five Hundred Fifty Three And Seventy Nine Paise Only) Plus, further interest there on at the contractual rate plus cost charges till date of payment loss recovery.

The Borrower's attention is invited to the provisions of Sub-Section (8) of the section of the SARFAESI Act. Respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable Mortgage cum registered mortgage of all that piece and parcel of Flat No. 306 on 3rd floor of Block A admeasuring 118 sq. yards i.e. 98.66 sq. mtr. Super buildup area (and 51 sq.mtrs. Carpet Area and 4.48 sq. mtrs. Wash and balcony area), in BHAGWAT ELEGANCE together with undivided proportionate share admeasuring 26.60 sq. mtrs. in the land bearing Re. Survey no. 454, admeasuring 0-58-68 He-Are- Sq.Mtrs., of TP Scheme No. 80 Final Plot No. 17/2 Admeasuring 3521 sq. mtrs. Situate lying and being at Mauje Vatva, Taluka Vatva District Ahmedabad in the Registration Sub-District Ahmedabad 11 (Asali)

East: Block No.- A Flat No. 305 West: Part Of Basement Ramp
North: Block No.- A Flat No. 307 South: 12 mtrs. T.P Road
Date : 16-06-2026 Authorised Officer
Place : Ahmedabad Bank of Baroda

केनरा बैंक Canara Bank
Regional Office : Western Business Park, 816 to 825, 8th Floor, Udhna Magdalla Road, Vesu, Surat-395007.

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/GUARANTOR/MORTGAGOR

Ref : HALVAD/184008253568/DN Date : 10.06.2026

To M/S Lizon Agri Product Pvt. Ltd. (Private Limited Company)
Registered Office : Industrial Land & Building at Survey No. 1489 P/2, Plot No. 13, Krishna Industrial Estate, Village : Halvad, Morbi, Gujarat. Pin Code - 363 330
Factory Address : R.S. No. 10/1 Paiki No. 1, Industrial Land, Kedariya, Ta. Halvad, Dist. Morbi, Gujarat, Pin Code - 363 330
Mr. Vishal Chhaganbhai Rajkotiya (Director)
Patel Samajni Vadi same, Vavdi Road, At Hadiyana, Jamnagar, Gujarat - 361 011
Mr. Guarav Hansrajibhai Patel (Director)
132, Aalap Society, Opp. Rudra Township, Sara Road, At : Halvad, Dist : Morbi, Gujarat - 363 330
Mr. Shri Sharadkumar Valjibhai Patel (Guarantor)
Sara Road, Opp. Nalanda Hostel, Anand Park - 2, Halvad, Surendranagar, Gujarat - 363 330
Mrs. Nidhi Vishal Rajkotiya (Guarantor)
Flat No. 204, Second Floor, Plot No. 28, Plot Area Vavdi Road, Patel Samaj ni Same, Hadiyana, PO. Hadiyana, Dist. Jamnagar, Gujarat - 361 011
Mrs. Patel Chandni Gauravkumar (Guarantor)
Sara Road, Opp. Nalanda Hostel, Anand Park - 2, Halvad, Surendranagar, Gujarat - 363 330

Dear Sir,
Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

That M/S Lizon Agri Product Pvt. Ltd. represented by its Directors Late Shri Navneetbhai Rugnathbhai Adroja (Director), Mr. Vishal Chhaganbhai Rajkotiya (Director) and Mr. Guarav Hansrajibhai Patel (Director), Mr. Patel Sharadkhai Valjibhai (Guarantor), Mrs. Nidhi Vishal Rajkotiya (Guarantor) and Mrs. Patel Chandni Gauravkumar (Guarantor) has availed the following loans/credit facilities from our Halvad Branch from time to time :-

SR No	Loan No.	Loan Amount	Liability with Interest	Rate of Interest
1	128001619426	Rs. 3,87,00,000/-		
2	184006253568	Rs. 7,50,00,000/-	Rs. 6,34,59,497.56 (Rupees Six Crore Thirty Four Lakh Fifty Nine Thousands Four Hundred Ninety Seven & Fifty Six Paise Only) as on 07.06.2026 with interest & other charges thereon from 08.06.2026 in Term Loan Account Principal + Rs. 6,05,34,297, Interest and other charges = Rs. 29,25,200.56 with interest and other charges thereon	10.60% (8.60% + 2.00% penal interest)

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 07.05.2026. Hence, we hereby issue this notice to you under Section 13(2) of the subject Act calling upon you to discharge the entire liability of Rs. 6,34,59,497.56 (Rupees Six Crore Thirty Four Lakh Fifty Nine Thousands Four Hundred Ninety Seven & Fifty Six Paise Only) as on 07.06.2026 with interest and other charges thereon from 08.06.2026 in Term Loan Account together with further interest from 08.06.2026 and incidental expenses and costs minus recovery, if any, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged are enumerated hereunder:

Mortgaged Assets	MOVABLE PROPERTY	Holder Name
Hypothecation	Hypothecation of Plant & Machinery Cersai Asset ID : 200090237869	M/S Lizon Agri Product Pvt. Ltd. (Private Limited Company)
Mortgaged Assets	IMMOVABLE PROPERTY	Holder Name
Mortgaged	1. Mortgage of Industrial Land & Proposed Building situated at R.S. No. 10/1/P1, N.A. Industrial Land, Halvad - Maliya Highway, Village : Kedariya, Tal. Halvad, Dist. Morbi - 363 330, Admeasuring 12348 Sq. Mtrs., standing in the name of Shri Sharadkumar Valjibhai Patel, Leased to M/s Lizon Agri Products Pvt. Ltd. East : Related R.S. No. 11/1 Land, West : Related R.S. No. 9/1 Land, North : Halvad - Maliya Highway Road, South : Vokalo Cersai Asset ID : 200108071858	Mr. Sharadkumar Valjibhai Patel Leased to M/s Lizon Agri Products Pvt. Ltd.
Mortgaged	2. Mortgage of Residential House, Plot No. 132, R.S. No. 2027/P-1 & 2027/P2, C.S. No. 2027/Paiky1/132, Aalap Township, Sara Road, At Halvad, Tal. Halvad, Dist. Morvi, standing in the Name of Mrs. Chandani Gauravkumar Patel, Admeasuring 72.50 Sq. Mtrs. East: Plot No. 125, West : 7.50 Mr. Road, North: Plot No. 133, South: Plot No. 131 Cersai ID : 200090244906	Mrs. Chandani Gauravkumar Patel
Mortgaged	3. Mortgage of Residential House, Plot No. 15, Rev. S. No. 229/1, Amrut Park, Hadiyana Rev. At Hadiyana, Tal. Jodiy, Dist. Jamnagar, Admeasuring 259.65 Sq. Mtrs., standing in the name of Mrs. Nidhi Vishal Rajkotiya - W/O Vishal Chhaganbhai Rajkotiya. Towards East : Plot No. 16, Towards West : 9.00 Mt. Road, Towards North : Plot No. 14, Towards South : 9 Mt. Road Cersai Asset ID : 200090243888	Mrs. Nidhi Vishal Rajkotiya W/O Vishal Chhaganbhai Rajkotiya
Mortgaged	4. Mortgage of Residential House No. 34, R.S. No. 2026 Paiky Plot No. 34, Uma Society, Halvad, Tal. Halvad, Dist. Morbi, in the name of Late Shri Navneet Rugnathbhai Adroja. East : 7.50 Mtrs. Road, West: Plot No. 49, North: Plot No. 35, South : 6.00 Mtr. Wide Road Cersai Asset ID : 200090611003	Late Shri Navneet Rugnathbhai Adroja

Date : 10.06.2026, Place : Halvad Authorised Officer, Canara Bank

POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 18.02.2026 calling upon the Borrower(s) CHAUHAN HINABEN BHAVESHBHAI (CO-BORROWER, WIFE AS WELL AS LEGAL HEIR OF LATE BHAVESH ISHWARLAL CHAUHAN ALIAS CHAUHAN BHAVESH ISHWARLAL) and DEVANSHI BHAVESH KUMAR CHAUHAN (CO-BORROWER, DAUGHTER AS WELL AS LEGAL HEIR OF LATE BHAVESH ISHWARLAL CHAUHAN ALIAS CHAUHAN BHAVESH ISHWARLAL) to repay the amount mentioned in the Notice being Rs. 48,98,720.69 (Rupees Forty Eight Lakhs Ninety Eight Thousand Seven Hundred Twenty and Paise Sixty Nine Only) (against Loan Facility no. 1) and Rs. 2,44,102.05 (Rupees Two Lakhs Forty Four Thousand One Hundred Two and Paise Five Only) (against Loan Facility no. 2) having total outstanding amount of Rs. 51,42,822.74 (Rupees Fifty One Lakhs Forty Two Thousand Eight Hundred Twenty Two and Paise Seventy Four Only) (against Loan Facilities No. 1 and 2) against Loan Account No. HHLAE00552303 & HHEAE00553030 as on 16.02.2026 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 16.06.2026.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 48,98,720.69 (Rupees Forty Eight Lakhs Ninety Eight Thousand Seven Hundred Twenty and Paise Sixty Nine Only) (against Loan Facility no. 1) and Rs. 2,44,102.05 (Rupees Two Lakhs Forty Four Thousand One Hundred Two and Paise Five Only) (against Loan Facility no. 2) having total outstanding amount of Rs. 51,42,822.74 (Rupees Fifty One Lakhs Forty Two Thousand Eight Hundred Twenty Two and Paise Seventy Four Only) (against Loan Facilities No. 1 and 2) as on 16.02.2026 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT IMMOVABLE PROPERTY BEING FLAT NO.U-401, ON THE 4TH FLOOR, BLOCK-U, ADMEASURING 108.67 SQ. MTRS. I.E. 130 SQ. YRDS. (SUPER BUILT UP AREA), ALONG WITH 32.44 SQ. MTRS. UNDIVIDED PROPORTIONATE SHARE IN A PIECE OR PARCEL OF FREEHOLD NON-AGRICULTURAL LAND AND PROPORTIONATE RIGHTS IN ALL COMMON FACILITIES, IN THE SCHEME BUILDING "ICB FLORA", CONSTRUCTED ON FINAL PLOT NO. 104/93, 105/94, 106/95 AND 107/96, OF TOWN PLANNING SCHEME NO. 32, ADMEASURING 19909 SQ. MTRS. OF SURVEY NO. 127, 128, 129, 130/1 AND 130/2, SITUATED AT MOJE- VILLAGE GOTI, OF TALUKA GHATODIA, IN THE REGISTRATION DISTRICT AHMEDABAD AND SUB-DISTRICT OF AHMEDABAD-8 (SOLA), NR. SHLOK PARISAR, GOTI, AHMEDABAD-382481, GUJARAT AND THE SAID FLAT IS BOUNDED AS FOLLOWS:

ON OR TOWARDS EAST : BLOCK-T
ON OR TOWARDS WEST : STAIR PASSAGE & FLAT NO. U-404
ON OR TOWARDS NORTH : BLOCK-A
ON OR TOWARDS SOUTH : FLAT NO. U-402

Sd/-
Date : 16.06.2026 Authorised Officer
Place : AHMEDABAD SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

homefirst
CIN:L65990MH2010PLC240703.
Website: homefirstindia.com Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

NOTICE FOR REMOVAL OF PERSONAL BELONGINGS

To, Mursalin Khan (Principal Borrower) Sultampur Nuh 21 Nagina Mewat Ferozepur Jhirka, Ferozepur, Haryana 122108 India

Hansira (Co-Borrower) Sultampur Nuh 21 Nagina Mewat Ferozepur Jhirka Haryana, Ferozepur, Haryana 122108 India

As per the Demand Notice dated 04-07-2025, the borrowers Mursalin Khan, Hansira, failed to repay the amount of Rs. 572,591/- (Rupees Five Lac Seventy Two Thousand Five Hundred Ninety One Only). Thus, the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 and 9 of the said rule on 26-03-2026.

It is hereby notified that there are goods/movables/personal property lying in the said property and the same shall be removed within 7 days from the date of this notice. If the said goods are not removed from the property, they shall be sold/disposed following the due procedure of law. HOME FIRST shall not be responsible for any loss resulting from storage of property in compliance with the statute, for the cost and consequence of which you alone will be responsible.

You are hereby notified that you must contact the Authorised Officer (Rohit Gajnotar - 8238994548) and arrange for the removal of the personal property from the property mentioned below within seven days from the date of this notice.

This Public Notice is issued without prejudice to the rights of HOME FIRST to recover the up-to-date outstanding dues from you.

Description of the Immoveable Property

Flat No-B/201, Mahalaxmi Residency, Plot no 11 to 16, Revenue Survey Number 525, Block no 526 paiki 1, Beside Megha Plaza, Moje:- Palsana, Surat, Gujarat, 394315 Bounded by North-Open Space, South-Flat No. 202, East-Passage, West-Adj. Building, Home First Finance Company India Limited

Date: 19-06-2026 Sd/- Authorized Officer,
Place: Surat Dindoli, Gujarat Home First Finance Company India Limited

FORM - G
INVITATION FOR EXPRESSION OF INTEREST FOR
PARAM RENEWABLE ENERGY PRIVATE LIMITED
ENGAGED IN RENEWABLE ENERGY / OPERATION & MAINTENANCE SERVICES/ ENGINEERING SERVICES AT GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.No	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. Param Renewable Energy Private Limited CIN: U74999GJ2019PTC105888
2.	Address of the Registered Office 15th Floor, A Block, Westgate Business Bay, S.G. Road, Ahmedabad, Gujarat-380051
3.	URL of website https://paramrenewableenergy.lbc2016.net/
4.	Details of place where majority of fixed assets are located Not Available
5.	Installed capacity of main products/ services Not Available
6.	Quantity and value of main products/ services sold in last financial year Not Available
7.	Number of employees/ workmen Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: cirp.paramrenewable@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: cirp.paramrenewable@gmail.com
10.	Last date for receipt of expression of interest 04.07.2026
11.	Date of issue of provisional list of prospective resolution applicants 14.07.2026
12.	Last date for submission of objections to provisional list 19.07.2026
13.	Date of issue of final list of prospective resolution applicants 29.07.2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants 03.08.2026
15.	Last date for submission of Resolution Plans 02.09.2026
16.	Process email id to submit Expression of Interest cirp.paramrenewable@gmail.com
17.	Details of the corporate debtor's registration status as MSME Corporate Debtor is registered under MSME UDYAM Registration Number is UDYAM-GJ-01-0050515

Sd/-
Mr. Khushvinder Singhani
Deemed Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Reg. No. IBB/IPA-002/IP-N00888/2019-2020/12833
Regd. Address with IBI: House No. 399, Sector 12-A, Panchkhula, Haryana - 134112
Email Regd. with IBI:- kvsinghni@gmail.com
Date: 19.06.2026 Email For Correspondence- cirp.paramrenewable@gmail.com
Place: Chandigarh Contact No.: +91 7171303525 and +91 99140 30030

BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalani Nagar, Pune, Maharashtra 411014
Branch Office: 2nd floor, Plaza, Near sharu market, opp sardar bazar, sanala road, morbi - 363641

POSSESSION NOTICE

Under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & Rule 8(1) of the Security Interest (Enforcement) Rules 2002. (Appendix - IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) / Co-Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) / Co-Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower(s) / Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8(1) of the said rules. The Borrower(s) / Co-Borrower(s) / Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHF for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/Guarantor(s) (LAN No. Name of Branch)	Description of Secured Asset (Immovable property)	Demand Notice Date & Amount	Date of Possession
Branch:- MORBI LAN:- HSEHLT0571774 and HSEHLD0539300 and HSEHLD0571773 1. Jitendra R Jayswal (Borrower) 2. Jayswal Kanakben (Co-Borrower) Both At: Nine Avenue Society, Opp Nirmaala School, Opp Vrundavan Society, Rajkot, Gujarat-363622	All The Pieces And Parcels of Residential Tenement Situated At Dist. Morbi At Wankanar Taluka Village Wankanar Revenue Survey No. 11 Paiky 5 Paiky, Which Is Also In City Survey No. 11 Paiky 5/14 Paiky, N.A. Plot No. 14 Paiky South Side Land Admeasuring 77-71 Sq.mtr., (Known As Mahakali Krupa) in Built Block No. 2 With Built Up Area 120-21 Sq.mtr., It's N.A. is Known As "Nine-Avenue", East : Road, West : Land of Plot No. 28, North: plot No. 14 Paiky Block. South : Plot No. 15 Paiky Block.	07th Apr 2026 Rs.20,99,296/- (Rupees Twenty Nine Lakh Ninety Nine Thousand Two Hundred Ninety Six Only)	17-Jun-26

Place: Morbi Date: 19.06.2026 Sd/- Authorized Officer, Bajaj Housing Finance Limited

BAJAJ FINANCE LIMITED
Registered Office: C/o Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune- 411035.
Branch Office: Bajaj Finance Ltd., 4th Floor, PTSI Building, Gandhinagar, Near Legend of Punjab Restaurant, Alkapuri, Vadodra, Gujarat-390007.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Bajaj Finance Limited (BFL), under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Sec.13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice under Section 13(2) of the Act by registered post ("Notice") calling upon the Borrowers/Co-borrowers mentioned hereunder to repay the amount mentioned in the notice U/s 13(2) of the said Act within a period of 60 days from the date of receipt of the said notice. The Borrowers/Mortgagors/Guarantors named below having failed to repay the said amount, notice is hereby given to the Borrowers/Mortgagors/Guarantors and public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on me under Sec.13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and public in general are hereby cautioned not to deal with the said property and any dealing with this property will be subject to the charge of the Bajaj Finance Limited. For the amount mentioned herein below along with interest thereon at contracted rate.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No./Name of the Borrower(s)/Mortgagor(s)/Guarantor(s)	Description of Secured Immoveable Property	Date of Notice U/s.13(2) and U/s.13(2) Notice Amount and Date of Possession
LAN: 5A2RLP48449524 1. Ashwinbhai Fulchandbhai Agrawal (Borrower) Nilemban Ashwinbhai Agrawal (Co-Borrower) Both At: 1st Floor, Gayatri Shopping Center, Gundli Faliya, Zanda Bazar, Baroda, Gujarat- 391440.	All that piece and parcel of the property being Tikka No. 4/3, Survey No.178+75+73, Total Land Area 133-58-08 Sq. Mt. N.A. Land Paikhi First Floor, Admeasuring about Construction Area 133-78-08 Sq. Mt. and Second Floor Admeasuring about Construction Area 75-48-19 Sq. Mt., Total Admeasuring about Construction Area 209-26-27 Sq.mt. situated at Gayatri Shopping Center, Nr. Gundali Faliya, Village Padra, Taluka Padra, Sub-District Padra, District Vadodra, Gujarat State and it is Bounded as under: East: By Road of Main Bazar, West: By Ten Feet Road, North: By House of Padra Nagar Nagrik Bank, South: By Ten Feet Road.	28/03/2026 Rs.22,91,697/- (Rupees Twenty-Two Lakh Ninety One Thousand Six Hundred and Ninety Seven Only) as on 27/03/2026 Possession Date: 17/06/2026

Date : 17.06.2026 Sd/- Authorised Officer,
Place : Vadodra Bajaj Finance Limited

CORRIGENDUM TO FORM G
(Invitation for Expression of Interest)

under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 19.06.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Param Renewable Energy Private Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 19.06.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 19.06.2026	Extended Dates
10.	Last date for receipt of expression of interest	04/07/2026	19/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	14/07/2026	29/07/2026
12.	Last date for submission of objections to provisional list	19/07/2026	03/08/2026
13.	Date of issue of final list of prospective resolution applicants	29/07/2026	13/08/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/08/2026	18/08/2026
15.	Last date for submission of resolution plans	02/09/2026	17/09/2026

All other contents of the originally published Form G remain unchanged.

Sd/-

Mr. Khushvinder Singhal
Deemed Resolution Professional
In the matter of M/s Param Renewable Energy Private Limited
Reg. No. IBBI/IPA-002/IP-N00888/2019-2020/12833

(AFA valid till 31-12-2026)

Regd. Address with IBBI: House no. 399, Sector 12-A, Panchkula, Haryana - 134112

Email Regd. with IBBI – kvsinghal@gmail.com

Email For Correspondence - cirp.paramrenewable@gmail.com

Place: Chandigarh

Date: 08.07.2026

NIWAS HOUSING FINANCE LIMITED (Formerly, Niwas Housing Finance Private Limited) Regd. Office :- Unit No. 305, 3rd Floor, Wing 2/E, Corporate Avenue, Andheri- Ghatkopar Link Road, Chakala, Andheri (East), Mumbai – 400093				
POSSESSION NOTICE [Rule 8 (1) and (2)]				
Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorized Officer of NHFL has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the NHFL for the amount mentioned below and interest and other charges thereon.				
Loan Account Number	Borrower(s) & Property Details	Amount & Date of Demand Notice	Date of Possession	Possession Status
LNSRD LAP-08230034489	1.RAMNKBHAI LKSHMANBHAI GHAGHRETIYARA (BORROWER) 2.MADHUBEN RAMNKBHAI GHAGHRETIYA(CO-BORROWER) 3.LAKSHAMANBHAI OGHADEBHAI(CO-BORROWER)	Rs. 4,42,716/- (Rupees Four Lakh FortyTwo Thousand Seven Hundred Sixteen Only) DATE: 16-Jan-2025	05-Jul-2026	PHYSICAL POSSESSION
PROPERTY BEARING :- ALL THAT PIECE AND PARCEL OF THE PROPERTY OF HOUSE WITH LAND ADMEASURING 90.58 SQ.MT BEARING FULGRAM GRAM PANCHAYAT AKARNI PATRAK MILKAT NO-567 SITUATED AT AREA KNOWN AS GHAGHRETIYA PARU AT GAMTAL LAND OF VILLAGE FULGRAM, TA. WADHWAN, DIST. SURENDRANAGAR WITHIN THE PANCHAYAT LIMITS OF FULGRAM GRAM PANCHAYAT AND BELONGING TO LAKSHAMANBHAI OGHADEBHAI GHAGHRETIYA THE BOUNDARIES ARE AS FOLLOW:- EAST- THIS SIDE PROPERTY OF BHUDARBHAI BUALBHAI AFTER THAT ROAD, WEST- THIS SIDE PROPERTY OF LABHUBEN BHOPABHAI, NORTH- THIS SIDE 20 FEET WIDE ROAD, SOUTH- THIS SIDE PROPERTY OF BHUDARBHAI BUALBHAI.				
Place : Gujarat / Date : 08.07.2026 Sd/-, Authorized Officer, Niwas Housing Finance Limited				

CAPRI GLOBAL CAPITAL LIMITED Registered & Corporate Office:- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013 Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060	
APPENDIX- IV-A [See proviso to rule 8 (6) and 9 (1)] Sale notice for sale of immovable properties	

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002 Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive/physical possession of which has been taken by the Authorised Officer of Capri Global Capital Limited Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on dates below mentioned, for recovery of amount mentioned below due to the Capri Global Capital Limited Secured Creditor from Borrower mentioned below. The reserve price, EMD amount and property details mentioned below.

SR. NO.	1. BORROWER(S) NAME 2. OUTSTANDING AMOUNT	DESCRIPTION OF THE MORTGAGED PROPERTY	1. DATE & TIME OF E-AUCTION 2. LAST DATE OF SUBMISSION OF EMD 3. DATE & TIME OF THE PROPERTY INSPECTION	1. RESERVE PRICE 2. EMD OF THE PROPERTY 3. INCREMENTAL VALUE
1.	1-Mr. Ashok Limbasiya ("Borrower") 2- Mr. Vijaybhai Laljibhai Limbasiya (Co-borrower) 3- Mr. Laljibhai Bhavanbhai Limbasiya (Co-borrower) 4- Mrs. Manjulaben Laljibhai Limbasiya (Co-borrower) LOAN ACCOUNT No. LNNEA0000105941 (Old)/ 80300005814539 (New) Rs.24,15,026/- (Rupees Twenty Four Lakh Fifteen Thousand and Twenty Six Only) as on 12.03.2026 along with applicable future interest.	All that Piece and Parcel of land and building being Residential House, (As per Village Panchayat Receipt House No. 2208), Land area admeasuring 83-61 Sq. Mts I.e. 100 Sq Yds, situated on Plot No. 37, Magar Vara Road, Opposite Sahakari Dudh dairy, Matel Chowk, Kuvada New Gantali, Tehsil and District Rajkot, Gujarat 360023 Bounded as Follows: North: Road South: Road, East:Other's Property, West:Other's Property	1. E-AUCTION DATE: 29.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.07.2026 3. DATE OF INSPECTION: 27.07.2026	RESERVE PRICE Property: Rs.21,87,000/- (Rupees Twenty One Lakh Eighty Seven Thousand Only). EARNST MONEY DEPOSIT: Rs.2,18,700/- (Rupees Two Lakh Eighteen Thousand Seven Hundred Only) INCREMENTAL VALUE: Rs. 20,000/- (Rupees Twenty Thousand Only)
2.	1-Mr. Bhavesh Chandulal Barot ("Borrower") 2-Mr. Rominkumar Chandubhai Barot 3-Mrs. Surekhaben Chandubhai Barot (Co-borrower) LOAN ACCOUNT No. LNNEA0000011490 (Old)/80400005498634 (New) Rs.25,33,185/- (Rupees Twenty Five Lakh Thirty Three Thousand one hundred and Eighty Five Only) as on 02.02.2026 along with applicable future interest.	All that Piece and Parcel of Property being Nagar Palika Property No. 1/346, Land area admeasuring 141.52 Sq Mts, bearing Parvana No. 520, 636, Sheet No. 12, T No. 231, Mouja and Taluka Vadali, District Sabarkantha, Gujarat 383235 Bounded as Follows: North: property of Nayi Khodarbhai Shmabhuhai, South: Land East: Road, West: Road	1. E-AUCTION DATE: 29.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.07.2026 3. DATE OF INSPECTION: 27.07.2026	RESERVE PRICE: Rs. 13,68,900/- (Rupees Thirteen Lakh Sixty Eight Thousand and Nine Hundred Only). EARNST MONEY DEPOSIT: Rs.1,36,890/- (Rupees One Lakh Thirty Six Thousand Eight Hundred and Ninety Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)
3.	1- Mr. Bhovanbhai Karshanbhai Vadodariya ("Borrower") 2- Mrs. Geetaben Bhovanbhai Vadodariya (Co-borrower) LOAN ACCOUNT No. LNNEA0000041104 (Old)/80400005796462 (New)& LNNEA0000020799 (Old)/80400005790517 (New) Rs. 29,29,081/- (Rupees Twenty Nine Lakh Twenty Nine Thousand and Eighty One Only) as on 17.02.2026 along with applicable future interest.	All that Piece and Parcel of Property being Residential Tenement constructed on NA land admeasuring 407-50 Sq. Mts. of Plot No. 6, situated at Sajadiyali of Gondal of R.S. No. 49 Paiki, Derdi Highway, Taluka Gondal, Rajkot, Gujarat - 364465 Bounded As: East By: Road, West By: Plot No. 7, North By: Plot No. 5, South By: Road	1. E-AUCTION DATE: 29.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.07.2026 3. DATE OF INSPECTION: 27.07.2026	RESERVE PRICE: Rs.15,00,000/- (Rupees Fifteen Lakh Only). EARNST MONEY DEPOSIT: Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only) INCREMENTAL VALUE: Rs.10,000/- (Rupees Ten Thousand Only)
4.	1. Mr. Shivanand Sripad Bhatt Makvana ("Borrower") 2. Mrs. Sharada Shivanand Bhatt (Co-borrower) LOAN ACCOUNT No. LNNEA0000163825 (Old) /80300005823311 (New) Rs.25,55,485/- (Rupees Twenty Five Lakh Fifty Five Thousand Four Hundred and Eighty Five Only) as on 22.04.2026 along with applicable future interest.	All that Piece and Parcel of Property having Land and building being Flat 202 having Carpet area 44-594 Sq. Mts. On 2nd Floor in the building known as "Vinit Complex" constructed on land 415-00 Sq. Mts. Of Plot No. 40 & 41 of TP Scheme No. 4 (Raivya), PP No. 127, 128 of Revenue Survey No. 71 paiki of Village Raivya, Rajkot City, Tal & Dist - Rajkot, Gujarat - 360005 Bounded As Follows: North: Apartment No. 201, South: Margin then University Road, East: Complex Margin then 7-60 Mt. Road, West: Apartment No. 203	1. E-AUCTION DATE: 29.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.07.2026 3. DATE OF INSPECTION: 27.07.2026	RESERVE PRICE : Rs.13,00,000/- (Rupees Thirteen Lakh Only). EARNST MONEY DEPOSIT: Rs. 1,30,000/- (Rupees One Lakh Thirty Thousand Only) INCREMENTAL VALUE: Rs.10,000/- (Rupees Ten Thousand Only)
5.	1-Mr. Kishoribhai Otarmalji Soni ("Borrower") 2- Mrs. Pritiben Kishoribhai Soni (Co-borrower) LOAN ACCOUNT No. LNNEH0000099467 (Old)/ 80300005634027 (New) Rs.27,45,439/- (Rupees Twenty Seven Lakh Forty Five Thousand Four Hundred and Thirty Nine Only) as on 02.02.2026 along with applicable future interest.	All that Piece and Parcel of All the Rights, Title and Interest of Property being Shop No. 10 and 11 "Supreme Paradise" Part-B, Ground Floor Shop No. 10, Area Admeasuring 33.50 Sq. Mts. And shop No. 11 Area Admeasuring 33.50 Sq Mts, Situated on land Survey No. 371/2 (New Survey No. 480, 488) at Village Bhiloda under the limits of Bhiloda Gram Panchayat, Tehsil Bhiloda, District Aravalli, Said Admeasuring Total Area 67.00 Sq. Mts. with present and Future constructed area on said property Situated at Bhiloda, Aravalli, Gujarat - 383245 Shop No. 10 Bounded As:East By: Shop No.11 Is Situated , West By: Margin of Complex is Situated , North By: Road is Situated , South By: Margin Land of Complex is Situated , Shop No. 11 Bounded As; East By: Shop No.12 Is Situated , West By: Shop No.10 Is Situated North By: Road is Situated , South By: Margin Land of Complex is Situated	1. E-AUCTION DATE: 29.07.2026 (Between 3:00 P.M. to 4:00 P.M.) 2. LAST DATE OF SUBMISSION OF EMD WITH KYC: 28.07.2026 3. DATE OF INSPECTION: 27.07.2026	RESERVE PRICE: Rs. 11,00,000/- (Rupees Eleven Lakh Only). EARNST MONEY DEPOSIT: Rs. 1,10,000/- (Rupees One Lakh Ten Thousand Only) INCREMENTAL VALUE: Rs. 10,000/- (Rupees Ten Thousand Only)

For detailed terms and conditions of the sale, please refer to the link provided in Capri Global Capital Limited Secured Creditor's website i.e. www. Capriglobal.in/auction/

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS, WHATEVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities.
- Particulars of the property / assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any contract or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the copies of title deeds with the Secured Creditor and to conduct own independent enquiries / due diligence about the title & present condition of the property / assets and claims / dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website https://sarfaesi.auctiontiger.net Or Auction Tiger Mobile APP provided by the service provider M/S eProcurement Technologies Limited, Ahmedabad who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor /service provider shall not be held responsible for the internet connectivity, network problems, system crash or any other technical issues. Bidders are advised to ensure their system is working properly.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider M/S e-Procurement Technologies Ltd. Auction Tiger, Ahmedabad (Contact no. 079-68136880/68136837), Mr. Ram Kumar Mob. 8000023297, Email: ramprasadgauctiontiger.net.
- For participating in the e-auction sale the intending bidders should register their name at https://sarfaesi.auctiontiger.net well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable EMD of 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Capri Global Capital Limited" on or before 28-07-2026.
- The intending bidders should submit the duly filled in Bid Form (format available on https://sarfaesi.auctiontiger.net) along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer, Capri Global Capital Limited Regional Office, 3rd floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 latest by 03:00 PM on 28-07-2026. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account No. (as mentioned above) for property of "Borrower Name".
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider M/S eProcurement Technologies Limited to enable them to allow only those bidders to participate in the online inter-se bidding / auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall be conducted by the authorized officer. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids made once shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him BY E-Mail both to the Authorized Officer, Capri Global Capital Limited, Regional Office/3rd floor, BBC Tower, Broadway Business Centre, Near Law Garden Circle Netaji Road, Ellisbridge, Ahmedabad, Gujarat-380009 and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall deposit 25% of the bid amount (including EMD) within 24 hour of the sale, being knocked down in his favour and balance 75% of bid amount within 15 days from the date of sale by DD/Pay order/NEFT/RTGS/Chq favouring Capri Global Capital Limited.
- In case of default in payment of above stipulated amounts by the successful bidder / auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay 1% of Sale price towards TDS (out of Sale proceeds) (if applicable) and submit TDS certificate to the Authorized officer and the deposit the entire amount of sale price (after deduction of 1% towards TDS), adjusting the EMD within 15 working days of the acceptance of the offer by the authorized officer, or within such other extended time as deemed fit by the Authorized Officer, failing which the earnest deposit will be forfeited.
- Municipal / Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price / bid amount and furnishing the necessary proof in respect of payment of all taxes / charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone / cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- Movable item (if any) lying in the property is not offer for sale.
- For Sr. No. 3 Please note that the Securitization Application vide S.A.259/2026 is pending before the DRT - 2 Ahmedabad
- Please Note that Forfeiture for Non-Participation by Sole Bidder
- Where only one bidder is found eligible after deposit of EMD, such bidder shall mandatorily log in and participate in the live e-auction at the scheduled date and time. Mere submission of bid form and deposit of EMD shall not constitute participation in the sale eligible bidder fails to log in and participate in the live e-auction for any reason whatsoever (except certified technical failure of the e-auction service provider), the EMD shall stand automatically forfeited without further notice, and the Authorized Officer shall be free to cancel the auction and/or conduct a fresh auction without any liability to the bidder.
- For further details and queries, contact Authorized Officer, Capri Global Capital Limited: Mr. Mayur Jagdishbhai Vekariya Mo. No. 7359578273 and Mr. Ajeet Kumar Mo. No. 9910198552.
- This publication is also 15 (Fifteen) days notice to the Borrower / Mortgagee / Guarantors of the above said loan account pursuant to rule 8(6) and 9 (1) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above mentioned date / place.

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Capri Global Capital Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

Place : GUJARAT Date : 08-July-2026 Sd/- (Authorized Officer) Capri Global Capital Ltd.

Rajkot Nagarik Sahakari Bank Ltd. (Multistate Scheduled Bank)		Possession Notice (For Immovable Property)
R.O. & H.O.: "Arvindbhai Maniar Nagarik Sevalay", 150' Ring Road, Nr. Raiya Circle, Rajkot, Ph. 2555716		
Whereas, The undersigned being the authorized officer of the Rajkot Nagarik Sahakari Bank Ltd., H.O. Rajkot under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 27/01/2026 by Regd. A.D. Post and public notice on 21/02/2026 in Daily Newspaper "THE INDIAN EXPRESS" and "ABTAK" calling upon the borrower Vora Jignesh Naranshankar to repay the amount mentioned in the notice being Rs.5,85,327-04 (Rupees Five Lacs Eighty Five Thousand Three Hundred Twenty Seven And Four Paisa Only) and interest thereon due from 31/12/2026 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken possession of Property described herein below on 05/07/2026 through the Court Commissioner, in pursuance of the Order Dt.16/06/2026 issued by the Hon. Chief Judicial Magistrate Rajkot under section 14 of the SARFAESI Act-2002. The borrower in particular and the public in general is hereby cautioned not to deal with the following property and any dealing with this property will be subject to the charge of Rajkot Nagarik Sahakari Bank Ltd., Rajkot for an amount outstanding as on 30/06/2026 Rs.6,22,890-04 (Rupees Six Lacs Twenty Two Thousand Eight Hundred Ninety and Four Paisa Only) + interest thereon due from 01/07/2026. The borrower's attention is invited to provisions of sub section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.		
Description of Property Immovable Property situated in Gujarat State, Rajkot Dist., Sub. Dist. Rajkot, Village Madhapar Revenue survey no. 10 Paiki N.A. Approved Land Plots Paiki Plot No. 1 to 4, 9 to 13 and 15 to 23 Thereon "Siddhi-5" in which Plot No. 13, 16, 19, 20 and 23 Total Land Approx. 2366-81 Sq. Meter. Thereon Buildings Paiki "Wing-L", On 2nd Floor, Flat No. 201 Built up Area Approx. 36-91 Sq. Meter Equivalent to Approx. 397.13 Sq. Feet. (Currently, Construction Permission has been obtained from Rajkot Urban Development Authority on this land vide Construction Development Permission No. RUDA/TECH/DEV/MADHAPAR/912/10/4583, Dated. 08-12-2010 and Building Usage Certificate No. RUDA/TECH/DEV/MADHAPAR/912/10/3106, Dated. 25/06/2012) Acquired vide Regd. Sale deed No.6370, Dated. 22/09/2015 in the name of Jigneshbhai Naranshankar Vora bounded by as under: North :- Margin's Open space after that Children's swimming pool. South :- Stairs, Common Passage after that Flat No. 204. East :- Flat No.202. West :- Margin's Open space after that Road Property Address :- Flat No.201, 2nd Floor, Wing-L, Siddhi-5, Behind Sheth Nagar, Opp. Nageshwar, Jamnagar Road, Rajkot 360008 (Gujarat) Dt. 07/07/2026 Rajkot.		
Authorized Officer, Rajkot.		Recovery Dept., Rajkot.

DEEPAK INDUSTRIES LTD CIN No. L63022WB1954PLC021638 Registered office: 62, Hazra Road, Kolkata-700 019 Corp. Office: 16, Hare Street, Kolkata-700 001 website: www.dil-india.com Email: secretan@dil-india.com Phone No.033-4014 2222	
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/03750/2026 dated January 30, 2026, a special window has been opened by the Company from 5th February 2026 till 4th February 2027, to facilitate transfer and dematerialisation of physical securities which were sold/purchased prior to 1st April 2019. The special window, shall also be available for such transfer requests which were lodged prior to April 1, 2019 and were rejected/returned / not attended to due to a deficiency in documents, process or any other reason. During this period, the securities that are re-logged for transfer shall be issued only in demat mode. However, due process shall be followed for such transfer-cum-demat requests. Eligible shareholders contact Company's Registrar and Transfer Agents, M/s. Maheshwari Datamatics Pvt. Ltd., 23 R. N. Mukherjee Road, 5th Floor, Kolkata - 700001. Tel: 033-22482248 and E-mail - compliance@mdpcorporate.com (website: www.mdpl.in). The person concerned is Mr. Ramen Patra, Mobile no. 93318 67321.	
For DEEPAK INDUSTRIES LIMITED Sd/- (Nikita Puria) Company Secretary	
Date : 7 th July 2026	Place : Kolkata

CORRIGENDUM TO FORM G (Invitation for Expression of Interest)			
under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 This corrigendum is being issued in respect of the Form G published on 19.06.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Param Renewable Energy Private Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016. Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 19.06.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:			
Sr. No.	Particulars	As per Form G dated 19.06.2026	Extended Dates
10.	Last date for receipt of expression of interest	04.07.2026	19/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	14.07.2026	29/07/2026
12.	Last date for submission of objections to provisional list	19.07.2026	03/08/2026
13.	Date of issue of final list of prospective resolution applicants	29.07.2026	13/08/2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	03.08.2026	18/08/2026
15.	Last date for submission of Resolution Plans	02.09.2026	17/09/2026
All other contents of the originally published Form G remain unchanged Sd/- Mr. Khushvinder Singhal Deemed Resolution Professional In the matter of M/s Param Renewable Energy Private Limited Reg. No. IBB/PA-002/IP-N00888/2019-2020/12833 (AFA valid till 31.12.2026) Regd. Address with IBB: House No. 399, Sector 12-A, Panchkula, Haryana- 134112 Email Regd. with IBB: kvsinghal@gmail.com Place: Chandigarh Date: 08.07.2026 Email For Correspondence:- cirp.paramrenewable@gmail.com			

Indian Overseas Bank Perbandar Branch - BSNL Building, Arya Samaj Road, Near Head Post Office, Porbandar Gujarat-360575 E-mail: iob0459@iob.in; Website: www.iob.in; Mob. 8825950459	
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES	
Sale of immovable properties mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002) whereas, the Authorized Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(1) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" for realization of Bank's dues plus interest & costs as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (https://banknet.com) Name and Address of the Borrower: KHUNTI PARBATBHAI BHIMBHAI (Borrower and Mortgagee) Add: ADITYANA RANAVAV NESH VEKARDI KATHE PORBANDAR GUJARAT 360545	
Date of NPA:	26.11.2024
Date of Demand notice:	29.11.2024
Dues Claimed in Demand Notice:	Rs. 20,89,812.98 with up-to-date interest and other legal charges
Date of Possession Notice:	01.03.2026 (Physical Possession)
Due Claim in Possession Notice :	Rs. 23,58,954.22 (Rupees Twenty-Three lakhs Fifty-Eight Thousand Nine Hundred Fifty-Four and Twenty Two Paise only) as on 01.03.2026 payable together with further interest at contractual rates and rests along with costs, charges etc.
Outstanding As on 01.07.2026:	Rs. 24,99,584.62 (Rupees Twenty-Four Lakhs Ninety Nine Thousand Five Hundred Eighty Four and Sixty Two Paise Only) payable together with further interest at contractual rates and rests along with costs, charges etc.
Other Dues:	Not Known (Local Self Government (Property Tax, Water sewerage, Electricity Bills etc.)
DESCRIPTION OF THE IMMOVABLE PROPERTY	
All that part and parcel of Residential Building situated in Village Bokhira, Tal. Porbandar Bearing Bokhira Old Survey No. 42 (New Revenue Survey No. 1188) Paiki Plot No. 45 to 52 Paiki Plot No. 52 (City Survey No. NA1188/52) Paiki Part - J Land Sq. Mtrs. 49.63 of "Shri Lrbapark-12" situated in Bokhira, Tal. Porbandar bounded hereunder as- On East - 7.50 Mtrs. Common Road, On West- Land of Plot No. 17-23, On North- Land of part (Block) No. 1, On South- Land of Revenue Survey No. 1204	
Reserve price: Rs. 11,52,000.00	
Date & Time of auction: On 23.07.2026 & 11.00 AM to 01.00 PM	
EMD: Rs. 1,15,200.00	
Bid increase amount: Rs. 10,000.00	
Auto extension time: 10 minutes	
Property QR Code on E-auction service provider's web portal	
https://banknet.com	
Date & Time of E-Auction: 23.07.2026 between 11:00 A.M. to 01:00 P.M.	
Property Inspection date & Time: Onwards 10.07.2026 between 02:00 PM to 04:00 PM	
Known Encumbrance, if any: Nil as per Bank's Knowledge	
*Bank's dues have priority over the Statutory dues	
For terms and conditions Please visit: https://banknet.com (web portal of e-auction of service provider)	
Date : 08.07.2026	Place : Porbandar
Authorised officer, Indian Overseas Bank	

The Co-Operative Bank of Rajkot Ltd. Multi State Co-Operative Bank		PUBLIC NOTICE FOR AUCTION CUM SALE
---	--	------------------------------------

Sale notice for the sale of secured asset mentioned hereunder by the Authorised Officer of The Co.Operative Bank of Rajkot Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8 (6) of the security interest (Enforcement) Rules, 2002 for the recovery of amount due from borrower/s. Offers are invited by the undersigned in sealed covers for purchase of movable/immovable property, as described hereunder, on "As Is Where Is Basis", "As Is What Is Basis" and "Whatever Is There Is Basis", Particulars of which are given below:-

Lot No. / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date & Amt Possession Date	Reserve Price EMD and Bid Increase Amount	Description of the Immovable property and Name of Title deed holders
Loan Account No. 0026311800004783	Demand Notice Date : 10.12.2024 Rs. 9,32,148/-	Reserved Price: Rs. 8,00,000/- EMD Rs. 80,000/-	All the piece and parcel of an Immovable property belonging to Bhavanaben Laltraprasad Pandey - Flat No. 6, admeasuring 565.00 Super Built up on Third Floor, in "SHIV SHAKTI CHEMBERS" situated in Near Nani Shak Market, Opp: Khanderao Darwaja, Near Kumbharwada, Revenue Survey No. 251, City Survey No. 196, 197, 199, 200, 198, 201 of Moje Vadodara Kasba, Registration District Vadodra Sub District Vadodara-1.
Borrower(s) / Guarantor(s) and/or Mortgagee(s) - Bhavnaben Laltraprasad Pandey Bimal Raghunath Singh Rohit Nathabhai Chauhan	Possession Date : 02.11.2025	Bid Increase Amount Rs. 25,000/-	Bounded as under : East : Common Passage & Flat No. 9-10, West : Open Space of Ratnapuri Apartment, North : Flat No. 9, South : Common Passage
Loan Account No. 0026311800004785	Demand Notice Date : 10.12.2024 Rs. 12,77,763/-	Reserved Price: Rs. 10,80,000/- EMD Rs. 1,08,000/-	All the piece and parcel of an Immovable property belonging to Bhavanaben Laltraprasad Pandey Flat No. 9, admeasuring 618 Sq.Ft Super Built up on western side of Third Floor, in "SHIV SHAKTI CHEMBERS" situated in Near Nani Shak Market, Opp: Khanderao Darwaja, Near Kumbharwada, Revenue Survey No. 251, City Survey No. 196, 197, 198, 199, 200, 201 of Moje Vadodara Kasba, Registration District Vadodara Sub District Vadodara-1.
Borrower(s) / Guarantor(s) and/or Mortgagee(s) - Bhavnaben Laltraprasad Pandey Bimal Raghunath Singh Chandudas Kacharadas Patel	Possession Date : 02.11.2025	Bid Increase Amount Rs. 25,000/-	Bounded as under: East : Common Passage & Flat No. 10, West : Open Sky North : Open Sky South : Flat No. 5
	Loan Outstanding as on 31.05.2026 Rs. 14,39,943/-	(Physical Possession)	

IMPORTANT INFORMATION REGARDING AUCTION PROCESS		1. Date, Time & Contact Number of Public Inspection	
		Authorized Officer - Mo. No. 70439 90931, 93139 26434	
		2. Last date for Submission of Bids	
		On or before 4.00 pm on 13.08.2026, Thursday	
		3. Date, Time & Place of Auction	
		At 1.00 pm. on 14.08.2026, Friday at The Co-Operative Bank of Rajkot Ltd., Otel Tower, Alkapuri, R C Dutt Road, Baroda	

 UMMEED HOUSING FINANCE PVT. LTD. Registered office at : Unit 2009-14, 20th Floor, Magnum Global Park, Golf Course Extension Road, Sec-58, Gurugram (Haryana)-122011 CIN: U64990HR2016PTC057984		
APPENDIX IV [See rule 8(1)] POSSESSION NOTICE		
Whereas, The undersigned being the authorized officer of the UMMEED HOUSING FINANCE PVT. LTD under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (Enforcement) Rules, 2002, issued demand notice to the Borrower/s as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs, charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice. The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below to exercise the power conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date. The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the UMMEED HOUSING FINANCE PVT. LTD. For the amount specified therein with further interest, costs and Chagres from respective dates thereon until full payment. The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets. Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given below.		
S. N.	Name and Address Of the Borrower, Co-Borrower Guarantor Loan Account No. And Loan Amount	1. Demand Notice Date 2. Symbolic Possession Date 3. Amount Due In Rs.
1.	1. Kamlesh Kumar Harwani S/o Narayan Dash Harwani (Co-Borrower), Z. Tina Harwani, Kamlesh Kumar Harwani (Co-Borrower) Both Above Residing At- 35 Asha Purnam, Fcl Colony Stadium Road, Fcl Colony, Bareilly, U.P.-243001 Loan No. LXBAR072923-234002025 Loan No. LGAR692024-29-Dec-23 Loan Amt. Of Rs. 16,00,000/-	1. 09-Apr-26 2. 09-Apr-26 3. Rs. 16,36,021/- (Rupees Sixteen Lacs Thirty Six Thousand Twenty One Only) As On 09-Apr-2026 + Further Interest And Other Charges From 10-Apr-2026
Details Of The Secured Asset:- All That Part And Parcle Of Residential Property Bearing Plot No. 130, Which Is Part Of Min. Khasha No. 150/1, Having Admeasuring Area 124.19 Sq. Yards, I.e. 103.84 Sq. Mtrs., Situated At Residency Garden, Bhramapura Eastern, Tehsil And District- Baranagar, Uttar Pradesh, Boundaries As: East- Road 9 Mtrs. Wide, West- House Of Anubhag Kapoor, North- House Of Deepak Gupta, South- Plot No 40 House Of Kalyan Singh And Gurji Singh And Plot No. 139 House Of Harprit Singh.		
2.	1. Jagdish Kumar S/o Murari Lal (Borrower) Residing At- Pitura Bagga, Chhipany Badiyadh, Rampur, U.P.-244901 2. Duraga S/o Wajidg Kumar (Co-Borrower) Residing At- 160, Chhipany Mai Badiyadh, Rampur, Uttar Pradesh-244901, 3. Anil Kumar S/o Murari Lal (Co-Borrower) Residing At- 160/1, Chhipany Mai Badiyadh, Rampur, U.P.-244901 Loan No. LXMR041123-240020318 Loan Agreement Date-29-Aug-23 Loan Amt. Of Rs. 5,50,000/-	1. 13-Apr-26 2. 13-Jul-2026 3. Rs. 5,37,181/- (Rupees Five Lacs Thirty Seven Thousand One Hundred Eighty One Only) As On 13-Apr-2026 + Further Interest And Other Charges From 14-Apr-2026
Details Of The Secured Asset:- All That Part And Parcle Of House Having Measuring Area 102 Sq. Mtrs., Situated At Gram Ajeetpur, Tehsil-Sadar, District- Ram Pur, Uttar Pradesh, Boundd As: East- House Of 200203, West- House Of Kamlesh Devi, North- Rasta 10 Ft. wide, South- Rasta 10 Ft. Wide		
Date: 08.07.2026		
Place: Gurugram, Haryana		Authorized Officer, Mr. Gaurav Tripathi Mobile- 9650055701 UMMEED HOUSING FINANCE PVT. LTD.

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "JMS INFRA DEVELOPERS LLP (LLPIN: ACM-5073)", a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares as a company limited by shares under the name JMS INFRA DEVELOPERS PRIVATE LIMITED

2. The Principal Objects of the company are as follows:

i. To carry on the business of infrastructure development, construction, engineering, design, and execution of civil, commercial, residential, and industrial infrastructure projects.

ii. To buy, sell, develop, lease, maintain, or deal in real estate, land, buildings, townships, residential and commercial complexes, Roads, highways, bridges, and other structural works

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the registered office at Plot No. 2380-SP, Sector-46, Gurugram, Haryana-122001.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, & Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty-one days from the date of publication of this notice, with a copy to the LLP at its registered office.

for and on behalf of
JMS INFRA DEVELOPERS LLP
Sd/-
1. Pushpendar Singh
(Designated Partner)
DIPIN: 025825050

2. Madhu Singh
(Designated Partner)
DIPIN: 10685919

POPSOCKETS INDIA PRIVATE LIMITED

CIN: U22209DN2023PTC421257
Registered office: M 100 Basement, Saket,
South Delhi, Delhi, India, 110017
Email: akapoor@popsockets.com
Contact No: 9999737850

Before The Central Government, Regional Director, Northern Region, New Delhi

In the matter of the Companies Act, 2013
Section 13(4) of Companies Act, 2013 and
Rule 305(5) of the Companies
(Incorporation) Rules, 2014
AND
In the matter of POPSOCKETS INDIA PRIVATE LIMITED Having its registered office at M 100 Basement, Saket, Saket (South Delhi), South Delhi, New Delhi, Delhi, India, 110017

PETITIONER

Notice is hereby given to the general public that the company proposes to make application to the Central Government/Regional Director under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30.06.2028 to enable the Company to change its Registered Office from "MCT OF DELHI" TO "THE STATE OF HARYANA".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA 21 portal (www.mca.gov.in) by filing investors complaint form or cause to be delivered or supported by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 wing, 2nd Floor, Parayavaran Bhawan, CGO complex New Delhi 110003 within fourteen days from the date of publication of this notice with the copy of the applicant company at its registered office at the address mentioned below:

M 100 Basement, Saket, Saket (South Delhi)
South Delhi, New Delhi, Delhi, India, 110017

For and on behalf of POPSOCKETS INDIA PRIVATE LIMITED
Sd/-
ANKUSH KAPOOR
(DIRECTOR)
DIN: 10671191
Address: Hansraj School, 28B
Pocket-E, Garden Police Station
East Delhi - 110095, India

Form No. INC-26
[Pursuant to Rule 30 of the Companies
(Incorporation) Rules, 2014]
Before the Regional Director, Northern
Region-I

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (4) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **TRINITY INDUSTRIES LIMITED** having its registered office at A-23, Mandakini Enclave, Alaknanda, New Delhi - 110019.
.....Petitioner

NOTICE is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation for alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at an Extra-ordinary General Meeting held on Tuesday, 07th July, 2026 to enable the company to change its Registered Office from the "State of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal** (www.mca.gov.in) by filing information compliance form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region-I at the address B-2 Wing, 2nd floor, Pt. Deendayal Aundiyaya Bhawan, CGO Complex, New Delhi - 110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at A-23, Mandakini Enclave, Alaknanda, New Delhi - 110019

For and on behalf of the Petitioner
TRINITY INDUSTRIES LIMITED
Sd/-
Devinder Kumar Jain (Director)

Date: July 07, 2026
Place: New Delhi

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in newspapers or Publications.

We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

CORRIGENDUM TO FORM G (Invitation for Expression of Interest)		
under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 This corrigendum is being issued in respect of the Form G published on 19.06.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Param Renewable Energy Private Limited which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016. Pursuant to the decision of the Committee of Creditors ("CoC"), the timelines specified in the aforesaid Form G dated 19.06.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:		
Sr. No.	Particulars	As per Form G dated 19.06.2026 Extended Dates
10.	Last date for receipt of expression of interest	04.07.2026 19/07/2026
11.	Date of issue of provisional list of prospective resolution applicants	14.07.2026 29/07/2026
12.	Last date for submission of objections to provisional list	19.07.2026 03/08/2026
13.	Date of issue of final list of prospective resolution applicants	29.07.2026 13/08/2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	03.08.2026 18/08/2026
15.	Last date for submission of Resolution Plans	02.09.2026 17/09/2026
All other contents of the originally published Form G remain unchanged		

Sd/-
Mr. Khushvinder Singhal
Deemed Resolution Professional

In the matter of **M/s Param Renewable Energy Private Limited**
Reg. No. IBI/IIPA-002/IP-N00888/19-20120/12833
(AFA valid till 31.12.2026)
Regd. Address with IBI:
House No. 399, Sector 12-A, Panchkula, Haryana-134112

Place: Chandigarh
Email Regd. with IBI:- kvsinghal@gmail.com

Date: 08.07.2026
Email For Correspondence:- cirp.paramrenewable@gmail.com

SYMBOLIC POSSESSION NOTICE

Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor,
New Rahtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	M/s. Bajaj Agencies/ Gaurav Bajaj/ Aarti Bajaj/ Radha Rani Alias Radha Bajaj/ 746505000655	Property Bearing Private Plot No.33, Nagar Nigam No. 8/PV/3, Measuring Area 162.00 Sq. Yrds i.e. 135.60 Sq.mtrs, Comprised In Khassra No.386 Min, Situated At Dara Aali Swad Balroon Dar Abadi Pragati Vihar Colony, Pargana, Tehsil & District Saharanpur, Uttar Pradesh, 247001, Twined By Radha Rani, Alias Radha Bajaj, (Admeasuring An Area of 162.00 Sq. Yrds i.e. 135.60 Sq.mtrs North: House of Ravindra Walia And Krishna Lal Bajaj Built on Plot No.34 & 35 South: House of Pyare Lal on Plot No.32 East: House of Ahmad And Others on Plot No. 04 West: Rasta 30 Feet Wide/ Date Of Symbolic Notice July 04, 2026	January 13, 2026 Rs. 59,16,781.64/-	Saharanpur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: July 08, 2026
Place: Saharanpur

Sincerely Authorised Officer,
For ICICI Bank Ltd.

AA Automotive Axles Limited
 CIN: L51909KA1981PLC004198
 Regd. Office: Hootagalli Industrial Area, Off Hunsur Road,
 Mysuru, Karnataka – 570 018.
 Tel – 0821-7197500.
 Email: sec@autoaxle.com Website: www.autoaxle.com

INFORMATION TO THE SHAREHOLDER REGARDING 45TH ANNUAL GENERAL MEETING

NOTICE IS HEREBY given that the 45th Annual General Meeting ("the AGM") of the Company will be held on **Wednesday, 12th August 2026 at 3.00 P.M (IST)** at the Registered Office of the Company at Hootagalli Industrial Area, Off Hunsur Road, Mysuru, Karnataka - 570 018, through Video Conference ("VC"/Other Audio Visual Means ("OAVM"), to transact the business as set out in the Notice of the AGM which is being circulated for convening the meeting.

The Ministry of Corporate Affairs (MCA) and Securities and Exchange Board of India (SEBI) have granted relaxation from dispatching physical copies of Notice of the AGM and Annual Report to the members and permitted to hold AGM through VC or OAVM, without the physical presence of the members at a common venue.

The Notice of the AGM along with the Annual Report 2025-26 is being sent **only by electronic mode** to those members whose e-mail address is registered with the Company/Depositories in accordance with the MCA and SEBI Circulars. Members may note that the Notice of the AGM and Annual Report 2025-26 will also be available on the Company's website www.autoaxle.com, websites of the stock exchanges i.e. BSE Limited and NSE India Limited at www.bseindia.com and www.nseindia.com respectively. Members can attend and participate in the AGM through VC/OAVM facility only. The instructions for joining the AGM are provided in the notice of the AGM. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The company is providing remote e-voting facility ("remote e-voting") to all its members to cast their votes on all resolutions set out in the Notice of the AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting/e-voting will be provided in the Notice of the AGM.

If your e-mail ID is already registered with the Company/Depository, login details for e-voting are being sent on your registered email address.

The Company has fixed **Wednesday, 5th August 2026** as the '**Record Date**' for determining eligibility of members to attend the AGM and for Final Dividend for the financial year ended March 31, 2026, if approved at the AGM.

In case you have not registered your email address with the Company/Depository and/or not updated your bank account mandate for receipt of dividend, please follow the below instructions to:

- a) Register your email-id for obtaining Annual Report and login details for e-voting
- b) Receiving dividend directly in your bank accounts through Electronic Clearing Service (ECS) or any other means.

Physical Holding	Send a written request in Form ISR-1 to the RTA of the Company Integrated Registry Management Services Private Limited either by email to irg@integratedindia.in or by post to No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru – 560003, Ph : 080-23460815-818. The forms for updating the above details are available at the Company's website: https://www.autoaxle.com/investorupdates
Demat Holding	Please contact your depository Participant (DP) & register your email address and bank account details in your Demat account, as per the process advised by your DP.

In accordance with the provisions of the Income Tax Act, 2025 ("IT Act, 2025"), dividends declared and paid by a company are taxable in the hands of shareholders and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates. For the prescribed rates for various categories, the shareholders are requested to refer to the Income Tax Act, 2025 and amendments thereof. The shareholders are requested to update their PAN with Integrated Registry and Management Services Private Ltd (In case of shares held in physical mode) & Depositories (in case of shares held in Demat mode).

A Resident individual shareholder with Permanent Account Number ('PAN') and who is not liable to pay income tax can upload a yearly declaration to avail the benefit of non-deduction of tax at source on <https://ipostatus.integratedregistry.in/TaxExemptionRegistration.aspx> by **5th August 2026**. Please click the links to download blank Form 121 <https://ipostatus.integratedregistry.in/TaxExemptionRegistration.aspx>

Shareholders are requested to note that in case their PAN is not registered, the tax will be deducted at a higher rate prescribed under the Income Tax Act, 2025.

Non-Resident shareholders can avail beneficial rates under tax treaty between India and their country of residence, subject to providing necessary documents i.e. copy of PAN allotted by Indian income tax authorities, No Permanent Establishment and Beneficial Ownership Declaration, Tax Residency Certificate, Form 41, any other document which may be required to avail the tax treaty benefits by uploading the documents on <https://ipostatus.integratedregistry.in/TaxExemptionRegistration.aspx> The aforesaid declarations and documents shall be self-attested and submitted by the shareholders by **5th August 2026**.

For Automotive Axles Limited

Sd/-

Debadanda Panda

Company Secretary & Compliance Officer

Date : 7th July , 2026

Place : Mysuru

KANPUR FLOWERCYCLING PRIVATE LIMITED
Registered Office : Arazi Number 428,429 Bhaunati, Pratappur, Kalyanpur,
Kanpur, UP, India, 209035
CIN: U37100UP2017PTC095219
Email: ankit@phool.co Website : <https://phool.co>
Form No. CA-2

[Pursuant to Section 230(3) and Rule 6 and Rule 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
ALLAHABAD BENCH, PRAYAGRAJ
COMPANY SCHEME APPLICATION C.A.(CAA) No.10 /ALD/2026
In the matter of the Companies Act, 2013
AND
In the matter of Sections 230 to 232 and other relevant provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;
AND
In the matter of Scheme of Arrangement between Kanpur Flowercycling Private Limited ("Demerged Company") and Fleather Private Limited ("Resulting Company") and their respective shareholders ("Scheme")

Kanpur Flowercycling Private Limited,
private limited company incorporated on 20th July 2017 under the Companies Act, 2013 having its registered office at Arazi Number 428,429 Bhaunati, Pratappur, Kalyanpur, Kanpur, Uttar Pradesh, India, 209035.
CIN: U37100UP2017PTC095219. **Demerged Company / First Applicant Company**

**NOTICE AND ADVERTISEMENT FOR THE TRIBUNAL CONVENED
MEETING OF THE SHAREHOLDERS AND CREDITORS OF
KANPUR FLOWERCYCLING PRIVATE LIMITED**

NOTICE is hereby given that by an Order dated 10th June, 2026 in the Company's Scheme of Arrangement (CA No. 30/ALD/2026) before the Hon'ble National Company Law Tribunal, Allahabad Bench ("NCLT") has inter alia directed that the Meeting of the Shareholders and Creditors of the First Applicant Company be convened for the purpose of considering, and if thought fit, approve the proposed Scheme of Arrangement between Kanpur Flowercycling Private Limited ("Demerged Company") and Fleather Private Limited ("Resulting Company") and their respective shareholders ("Scheme") under Sections 230 to 232 and other relevant provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016; ("the Act").

In pursuance of the said Order and in compliance with the applicable provisions of the Act, **Notice** is hereby given that the Meeting(s) of Shareholders/Creditors of the First Applicant Company will be held through Video Conferencing ("VLC") under Audio Visual Means ("OAVM") as per the schedule mentioned below at which day and time the said equity shareholders, preference shareholders, secured creditors and unsecured creditors of First Applicant Company are requested to attend:

Sr. No.	Class of Meetings	Day/Date of Meetings	Time (IST)
1.	Equity Shareholders	08th August 2026, Saturday	At 11:00 A.M.
2.	Preference Shareholders	08th August 2026, Saturday	At 12:30 P.M.
3.	Secured Creditors	08th August 2026, Saturday	At 03:00 P.M.
4.	Unsecured Creditors	08th August 2026, Saturday	At 04:00 P.M.

The Notice(s) along with explanatory statement under Sections 230, 232 and 102 of the (“**Explanatory Statement**”) of the aforesaid Schemes(s) have been sent by the First Applicant Company to its respective Shareholder(s) and concerned Creditors as per 08th July 2026, by electronic mail to their registered e-mail address or registered post or by air mail or by courier or by speed post or by hand delivery, as per the records of the First Applicant Company. The copy of Scheme, Notice(s) and the documents accompanying the Notices including the Explanatory Statement as per Section 102 read with Sections 230, 232 of the Act is available on the website of KFin Technologies Limited (e-voting facility provider) at <https://evoting.kfintech.com> from where they can be downloaded.

For any queries with respect to the above Meeting(s), please contact Mr. Gaurav Mahajan (Chairperson of the Meeting(s)) at gauravmahajan1234@rediffmail.com or Mrs. Ridhima Agarwal at ridhima@phool.co or at the registered office of the First Applicant Company.

Voting at the aforementioned respective Meeting(s) shall take place through e-voting / remote e-voting facility made available during the Meeting(s) (held through VC/OAVM).

1. Voting period for the remote e-voting will be made available prior to the aforementioned Meeting(s) commences, on Monday, 03rd August 2026 at 09:00 A.M. and ends on Friday, 07th August 2026 at 05:00 P.M. Shareholders/ Creditors can opt for remote e-voting, i.e., they can vote either by VC/OAVM Meeting(s) or by remote e-voting. If you opt for remote e-voting, then you may attend the VC/OAVM Meeting(s) but cannot vote at VC/OAVM Meeting(s). In case the Shareholders/Creditors exercise their right to vote via both modes, i.e. at the VC/OAVM Meeting(s) as well as remote e-voting, then remote e-voting shall prevail over voting by the said Shareholders/ Creditors at the time of the Meeting(s) and votes casted at the VC/OAVM Meeting(s) shall be null and void.

2. With respect to the Shareholders/Creditors Meeting(s), only a person/entity who is recorded as a Shareholder/Creditor of the First Applicant Company as on 28th February 2026 ("Record Date") shall be entitled to vote at the Meeting(s). Voting rights of the Shareholders shall be in proportion to the number of shares held by them as on the Record Date and the voting rights of the Creditors shall be in proportion to the outstanding amount due to them as on the Record Date from the First Applicant Company.

3. Since the Meeting(s) will be held through VC/OAVM, the facility for appointment of proxies will not be available for the said Meeting(s). However, institutional/corporate shareholders/ creditors are entitled to appoint their authorized representatives for the purpose of voting through remote e-voting, for participation in the respective Meeting(s), provided they submit an authority letter authorising the appointment of such authorized representatives, not later than 48 hours before the scheduled time of the commencement of the remote e-voting.

4. In case any Shareholders /Creditors are interested in receiving a copy of the Scheme together with a copy of the explanatory statement, a requisition in that regard may be sent to the First Applicant Company by writing an email at rdhima@phool.co and the First Applicant Company will furnish a copy of the same to such persons free of charge within 2-3 working days. The Scheme and explanatory statement can also be obtained on any day (except Saturday, Sunday and public holidays) and subject to any restrictions, by the Central/State/local authorities, if any, from the Registered Office of the First Applicant Company at Arazi Number 428,429 Bhaunti, Pratappur, Kalyanpur, Kanpur, Uttar Pradesh, India, 209305 between 10:00 A.M. to 06:00 P.M.

5. The Hon'ble NCLT has appointed **Ms. Monica Nanda, Company Secretary** (Membership No. - 11629 and Certificate of Practice No. - 17488) as Scrutinizer for the Meeting(s) to scrutinize the voting through electronic means prior to the Meeting(s) and also at the respective Meeting(s) in a fair and transparent manner.

6. The Hon'ble NCLT has appointed **Mr. Gaurav Mahajan**, failing him, **Mr. Prashant Kumar Verma**, to be the Chairperson of the respective Meeting(s).

7. The results of the voting through electronic means for the respective Meeting(s) shall be announced by the Chairperson, upon receipt of the results of the respective voting through electronic means on the website (<https://phool.co>) and on the website of KFin Technologies Limited viz. (<https://evoting.kfintech.com>), at the agency appointed by the First Applicant Company to provide the voting facility by electronic means to the Shareholders/ Creditors of the First Applicant Company, as aforesaid.

In case of queries/grievances in regards to e-voting, kindly refer to the Frequently Asked Questions for Shareholders and Creditors and e-voting user manual for Shareholders and Creditors available on KFin Technologies Limited website, available at the "Downloads" section at <https://evoting.kfintech.com> or call on toll free no: 1800 309 4001 or send request at evoting@kfintech.com.

The Scheme, if approved in the aforesaid special Meeting(s), will be subject to the subsequent approval of the Hon'ble NCLT and such other approvals, permissions and sanctions of Regulatory Authorities, as may be necessary.

Dated this 08th July 2026

Gaurav Mahajan
SD/-
Chairperson appointed for the Meetings

DEMAND NOTICE		
Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act), read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred on Section 13(2) of the said Act with regard to the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infiniti Home Finance Ltd.) has issued Demand Notices under Section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein above, together with further interest from the date(s) of Demand Notice to the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and the said offered towards repayment of loan amount are as follows:		
Name of the Borrower (s) / Guarantor (s)	Due Notice Date & Amount	Description of the Said Asset (Immovable Property)
Mr. Roshank Kumar Mrs. Soniya (Prospect No IL10386470)	09-Jun-26, Rs.66795/- (Rupees Six Lakh Seventy Ninety Seven Hundred Ninety Five Rupees Only)	All That Piece And Parcel Of The Property Being: Property Out Of Kheval No.227 Kittas 02, Situated At Village Amayate Thirai Pehowath District Kurukshetra, Haryana. 136118 Area Admeasuring (In Sq. Ft.) Property Type: Area_Admeasuring Property Area: 816
Mr.Mataab Singh Mr. Gurbax Singh Mrs. Balvinder Kaur Sandeep Malik Dnyu Sandhu Polly Farm (Prospect No IL101601960)	09-Jun-26, Rs.32,94768/- (Rupees Nine Lakh Twenty Eight Thousand Five Hundred Eighty Six Rupees Only)	All That Piece And Parcel Of The Property Being: Situated In Kheval No. 234, Kitta 01, (Property Id No. 664w4w3a3), Compared In Ward No.8, Dargah Colony, District Kurukshetra, Haryana. 136118 Area Admeasuring District Kurukshetra, Haryana. 136118 Area Admeasuring (In Sq. Ft.) Property Type: Area_Admeasuring Property Area: 1225
Mr. Jonny Verma, Mr. Pawan Kumar, Mrs. Mamta Rani, Mr. Sanjay Varma (Prospect No IL10385168 IL10128951)	10/06/2026 (IL10128951 is Rs.1558338 (Rupees Fifteen Lakh Fifty Eight Thousand Three Hundred and Thirty Eight Only) & IL10385168 is 526633/- (Rupees Five Lakh Fifty Two Thousand Six Hundred & Thirty Three Paise)	All that piece and parcel of the property being: Plot No.211, Taraf Ansar, Bhagat Nagar, Pethal Camp, District Panipat, Haryana, 132103 Area Admeasuring (In Sq. Ft.) Property Type: Land_Area, Carpel_Area, Built_Up Area Property Area: 450.00, 494.32, 652.50.
Mr. Budhram Mrs. Nanihi Devji Budhram (Prospect No IL10872893)	09-Jun-26, Rs.1023398.68/- (Rupees Ten Lakh Two Thousand Three Hundred Nin ty Eight & Sixty Eight Paise)	All That Piece And Parcel Of The Property Being: Property Kheval No. 54/57, Uchanya, Lodharj, Indr, Haryana 126115 Area Admeasuring (In Sq. Ft.) Property Type: Area_Admeasuring Property Area: 2880
If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. If the said Borrowers, or further details please contact to Authorised Officer at Branch Office, 1176/1 First Floor, Opposite Nawa Cinema, GT Road, Phase-1, 121013, or Corporate Office, IFL Tower, Plot 38, Udyog Vihar, Phase-III, Gurugram, Haryana 122002.		
Place: Haryana, Date: 06-07-2026		
		Sd/- Authorised Officer, Enr IFL Home Finance Ltd

BANSWARA SYNTAX LIMITED
(CIN: L24302RJ1976PLC001684)
Regd. Office: Industrial Area, Dahod Road, Post Box No. 21,
Banswara - 327001, Rajasthan. Phone: +91-2962-257680, 257694, 240692
Corporate Office: 4-5th Floor, Gopal Bhawan, 199, Princess Street, Mumbai-400002
Phone: +91 22 66336571-76, Fax: +91 22 22064486/66336586
Website: www.banswarasyntax.com, Email: secretarial@banswarasyntax.com

NOTICE OF THE 50TH ANNUAL GENERAL MEETING

NOTICE is hereby given that the 50th Annual General Meeting ("AGM") of the Members of Banswara Syntex Limited ("the Company") will be held on Thursday, 30th July, 2026 at 5:00 P.M. Indian Standard Time ("IST") through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"). The Company has completed sending the notice of the AGM along with weblink of the Annual Report for the Financial Year 2025-26 on Monday, 6th July, 2026 by electronic mode to those Members whose Email ID's are registered with the Company/RTA/Depository Participant(s) and who are holding shares as on the cut-off date fixed by the Company i.e. Friday, 26th June, 2026 in accordance with Ministry of Corporate Affairs Circulars ("MCA Circulars") and Securities and Exchange Board of India Circulars ("SEBI Circulars"). A letter, in compliance with Regulation 36(1)(b) of SEBI Listing Regulations, providing the weblink for accessing annual report for Financial Year 2025-26 was dispatched to shareholders, who have not registered their email ID's with Company/ RTA/Depository Participant(s).

In compliance with Section 108 of the Companies Act, 2013 ("Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), MCA Circulars, SEBI Circulars and Secretarial Standards on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is providing the facility to Members to exercise their votes on all the resolutions set forth in the Notice of AGM using remote e-voting and e-voting facility during the AGM ("collectively referred as e-voting") provided by Central Depository Services (India) Limited ("CDSL"). The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on Thursday, 23rd July, 2026 ("cut-off date").

The members of the Company, holding shares either in physical form or in dematerialised form, as on the cut-off date, may opt for remote e-voting. The remote e-voting period will commence on Saturday, 25th July, 2026, at 9:00 A.M. (IST) and will end on Wednesday, 29th July, 2026 at 5:00 P.M. (IST). The e-voting module shall be disabled by CDSL thereafter. The Members who have cast their vote by remote e-voting may attend/participate in the AGM through VC/OAVM but shall not be entitled to cast their votes on such resolutions again. The Members attending the meeting who have not already cast their vote by remote e-voting shall be able to exercise their right at the meeting;

Any person, who acquires shares of the Company and becomes a Member of the Company after sending Notice and holding shares as on the cut-off date i.e. on Thursday, 23rd July, 2026 may obtain the User ID and password by sending a request to e-mail address helpdesk.evoting@cdsindia.com. However, if Member is already registered with CDSL for remote e-voting then he/she can use his/her existing user ID and password for casting their vote. The Record date for determining the entitlement of Members to receive the Final Dividend, if declared at the AGM shall be Thursday, 23rd July, 2026. The Board of Directors have appointed CS Mihen Halani (FCS 9926), Proprietor of M/s. Mihen Halani & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the voting process in a fair & transparent manner.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the help section of www.evotingindia.com or contact to Mr. Rakesh Dalvi, AVP, Central Depository Services (India) Limited (CDSL), A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai-400 013 or send an email to helpdesk.evoting@cdsindia.com or call toll free no. 1800 21 09911 who will also address the grievances connected with the voting by electronic means. Members may also write to the Company at the Company's e-mail address secretarial@banswarasyntex.com.

The Notice of the AGM, Annual Report and other relevant details of AGM are available on the website of Company at www.banswarasyntex.com/financial-results/ and is also available on the websites of Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com and the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

The detailed procedure for attending the 50th AGM through VC/OAVM Facility, e-voting at AGM and process to register Email IDs is given in the Notice of the 50th AGM. Members are requested to carefully read all the matters set out in the Notice of AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or voting during the AGM.

For Banswara Syntex Limited
Sd/-
Shaleen Toshniwal
Managing Director
DIN: 00246432

Place: Banswara
Date: 7th July, 2026

फॉर्म नं. आईएनसी-26

[कंपनी (निगम) नियमवली, 2014 के नियम 30 के अनुसार में]
कंपनी के पंजीकृत कार्यालय को एक राज्य से दूसरे राज्य में स्थानांतरित करने के लिए समाचार पत्र में प्रकाशित करने वाले वास्तु विभाग
केन्द्रीय सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I, नई दिल्ली के (निगम)
कंपनी अधिनियम, 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगम)
नियमवली, 2014 के नियम 30 के उप-नियम (5) के खंड (क) के मामले में
और
मैसर्स फ़ैमर एंसाई प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय 207, ओखला इंडस्ट्रियल एस्टेट, फेज III, ओखला इंडस्ट्रियल एस्टेट, दक्षिण दिल्ली, नई दिल्ली, भारत, 110020 पर स्थित है, के मामले में
.....वाचककर्ता

एतद्वारा आम जनता को सूचित किया जाता है कि "दिल्ली राज्य" से "उत्तर प्रदेश राज्य" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को समम बनने के लिए दिनांक 29.06.2026 को आयोजित अग्रभाषण आमरण में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेम्बरेशन ऑफ एग्रीमेंट्सन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम, 2013 की धारा 13 के अंतर्गत आवेदक कंपनी केद सरकार के पास आवेदन करने का प्रस्ताव करती है।
कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे अपनी आपुत्ति MCA-21 पोर्टल (www.mca.gov.in) पर निवेदन/ शिकायत फॉर्म भरकर प्रस्तुत कर सकते हैं अथवा उसके पंजीकृत कार्यालय: 207, ओखला इंडस्ट्रियल एस्टेट, फेज III, ओखला इंडस्ट्रियल एस्टेट, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110020 में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपुत्ति के कारणों का उल्लेख करते हुए एक समक्ष पत्र द्वारा समर्पित अपनी आपुत्ति क्षेत्रीय निदेशक (उत्तरी क्षेत्र) को उनके फॉर्म की-2 तिथि, 2 रा तल, पं. चीनवाल नगर अवेन्यु भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें:

कृते और की ओर से
फ़ैमर एंसाई प्राइवेट लिमिटेड/
हस्ता./-
अतिरिक्त चटनी
बीआरईएन: 07284184
निदेशक

दिनांक: 08.07.2026
स्थान: दिल्ली



ग्रीनलैम इंडस्ट्रीज लिमिटेड

पंजीकृत तथा कारपोरेट कार्यालय : 203, 2^न फ़ैमर, वेस्ट विंग, क्लव्हाउस, 1, एरोसिटी, आईजीआईएफ एयरपोर्ट, हॉस्पिटैलिटी डिस्ट्रिक्ट, नई दिल्ली - 110037, भारत

फ़ोन : +91-11-4279-1399;
CIN: L21016DL2013PLC386045

ईमेल : investor.relations@greenlam.com; वेबसाइट : www.greenlamindustries.com

www.greenlamindustries.com

13वीं वार्षिक आम बैठक की सूचना, रिकॉर्ड तिथि और ई-वोटिंग जानकारी

यह सूचित किया जाता है कि ग्रीनलैम इंडस्ट्रीज लिमिटेड ("कंपनी") के सदस्यों की 13वीं वार्षिक आम बैठक ("एजीएम") कंपनी अधिनियम, 2013 ("अधिनियम, 2013") और उसके तहत बनाए गए नियमों के लागू प्रावधानों के अनुसार, सामान्य परिपत्र संख्या 14/2020 दिनांक 08 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020 और इस संबंध में जारी किए गए बाद के परिपत्रों के साथ पठित, नवीनतम 2020/2025 दिनांक 22 सितंबर, 2025 और कॉर्पोरेट कार्य मंत्रालय ("एमसीए") और भारतीय प्रतिभूति और निगमन बोर्ड ("सेबी") द्वारा जारी अन्य लागू परिपत्रों के साथ पठित (इसके बाद सामूहिक रूप से "परिपत्र" के रूप में संदर्भित) 13वीं **एजीएम**, 2026 को सुबह 11:30 बजे **वीडियो कॉन्फ्रेंसिंग ("वीसी")**/अन्य ऑडियो/विश्वअल साधन ("ऑयएफएल") के माध्यम से आयोजित किया जाएगा। सदस्यों से अनुरोध है कि वे एजीएम की सूचना और विशेष रूप से, एजीएम में शामिल होने के निर्देश और रिमोट ई-वोटिंग या एजीएम में मतदान करने के तरीके को ध्यान से पढ़ें। वीसी/ओयएल सूचना के माध्यम से एजीएम में भाग लेने वाले सदस्यों को अधिनियम की धारा 103 के तहत गणपूर्ति के प्रयोजन के लिए गिना जाएगा।

उपरोक्त परिपत्रों के अनुपालन में, वित्तीय वर्ष 2025-26 के लिए एकीकृत वार्षिक रिपोर्ट और एजीएम बुलाने की तिथि 07 जुलाई, 2026 को उन सदस्यों की ई-मेल पता भेजी गई है, जिन्होंने कंपनी/कंपनी के रजिस्ट्रार के साथ अपना ई-मेल पता पंजीकृत किया है। एक इश्यू एंड शेयर ट्रांसफर एजेंट ("आरटीए") अर्थात एमएयूएफजी इंडाएम इंडिया प्राइवेट लिमिटेड (जिसे पहले लिंक इंडाएम (इंडिया) प्राइवेट लिमिटेड के नाम से जाना जाता था)/डिजिटिरी और जिसका नाम 3 जुलाई, 2026 के कारोबारी घंटों के समापन पर सदस्यों के रजिस्ट्रर में दिखाई देता है। उपर्युक्त एमसीए परिपत्रों और अन्य लागू परिपत्रों के अनुसार सदस्यों को उपरोक्त दस्तावेजों की भौतिक प्रतियां नहीं भेजी जा रही हैं, जब तक कि सदस्यों द्वारा हार्ड प्रतियों के लिए विशिष्ट अनुरोध न किया जाए। इसके अलावा, उन सदस्यों को एक पत्र भेजा जा रहा है जिसमें वेब-लिंक और नेविगेशन पथ प्रदान किया गया है, जहां एकीकृत वार्षिक रिपोर्ट और एजीएम की सूचना उनके डीमैट खाते/फोहियो नंबर के खिलाफ पंजीकृत नहीं है। उपरोक्त दस्तावेज (दस्तावेज) भी उपलब्ध हैं और कंपनी की वेबसाइट www.greenlamindustries.com, स्टॉक एक्सचेंजों की वेबसाइट वीएसई लिमिटेड की www.bseindia.com और रेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की www.nseindia.com से डाउनलोड किए जा सकते हैं।

रिकॉर्ड तिथि: कंपनी ने वित्तीय वर्ष 2025-26 के लिए अंतिम लाभांश के भुगतान के उद्देश्य से शुक्रवार, 3 जुलाई 2026 को रिकॉर्ड तिथि के रूप में तय किया है, यदि एजीएम में घोषित किया जाता है।

एजीएम के दौरान रिमोट ई-वोटिंग और ई-वोटिंग:
कंपनी (वर्धन और प्रशासन) नियम, 2014 के नियम 20 और सेवा (सूचीकरण दायित्व और प्रकटीकरण आवश्यकताएं) नियम, 2015 ("सेबी लिस्टिंग नियम") की धारा 108 के प्रावधानों के अनुपालन में, कंपनी अपने सदस्यों को एजीएम से पहले रिमोट ई-वोटिंग सुविधा के माध्यम से एजीएम में लेनदेन किए जाने वाले व्यवसायों के संबंध में इलेक्ट्रॉनिक माध्यम से अपने मताधिकार का प्रयोग करने की सुविधा प्रदान करने में प्रसन्न है (यानी एजीएम के आयोजन स्थल के अलावा किसी अन्य स्थान से इलेक्ट्रॉनिक रूप से मतदान करना) और एजीएम के दौरान ई-वोटिंग और यह कंपनी के इश्यू और शेयर ट्रांसफर एजेंट के रजिस्ट्रार एमएयूएफजी इंडाएम इंडिया प्राइवेट लिमिटेड [पूर्व में लिंक इंडाएम (इंडिया) प्राइवेट लिमिटेड के रूप में जाना जाता है] ("एमयूएफजी") द्वारा प्रदान किया जाएगा। सभी सदस्यों को एतद्वारा सूचित किया जाता है कि:
ए) कट-ऑफ तिथि: कंपनी के वे सदस्य जिनके पास कट-ऑफ तिथि यानी 23 जुलाई, 2026 को भौतिक रूप में या डिमैटीरियलाइड रूप में शेयर हैं, वे ही ई-वोटिंग (या तो रिमोट ई-वोटिंग या एजीएम में मतदान) की सुविधा का लाभ उठाने के हकदार होंगे।

बी) रिमोट ई-वोटिंग अवधि: रिमोट ई-वोटिंग अवधि रविवार, 26 जुलाई, 2026 को सुबह 09:00 बजे शुरू होगी और मंगलवार, 28 जुलाई, 2026 को शाम 5:00 बजे समाप्त होगी। इसके बाद रिमोट ई-वोटिंग की सुविधा बंद कर दी जाएगी।

सी) एजीएम ई-वोटिंग: ई-वोटिंग की सुविधा उन सदस्यों के लिए भी उपलब्ध कराई जाएगी, जिन्होंने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला है और वीसी या ओवीएम के माध्यम से एजीएम में भाग ले रहे हैं।

कंपनी के सदस्य, जो भौतिक रूप में या डिमैटीरियलाइड रूप में शेयर रखते हैं, जो उपरोक्त कट-ऑफ तिथि के कार्य घंटों के समापन पर हैं और रिमोट ई-वोटिंग के माध्यम से अपना वोट नहीं डाल रहे हैं, वे ई-वोटिंग प्रणाली के माध्यम से एजीएम के दौरान अपना वोट डाल सकते हैं। एक सदस्य रिमोट ई-वोटिंग के माध्यम से अपने वोट के अधिकार का प्रयोग करने के बाद भी बैठक में भाग ले सकता है, लेकिन उसे बैठक में फिर से वोट करने की अनुमति नहीं दी जाएगी।

ई-मेल पता पंजीकृत/अद्यतन करने का तरीका:

(ए) भौतिक मोड में शेयर रखने वाले सदस्य, जिन्होंने कंपनी के साथ अपना ई-मेल पता पंजीकृत/अद्यतन नहीं किया है, उनसे अनुरोध है कि वे फॉर्म आईएसआर-1 (कंपनी की वेबसाइट www.greenlamindustries.com पर विधिवत भरा और हस्ताक्षरित) को आवश्यक सहायक दस्तावेजों के साथ कंपनी के आरटीए, एमएयूएफजी इंडाएम इंडिया प्राइवेट लिमिटेड, नोबल हाइट्स, पहली मंजिल, प्लॉट नंबर एनएच-2, एएएससी, सी-1 ब्लॉक, सावित्री मार्केट के पास, जनकपुरी, नई दिल्ली-110058; टेलीफोन: +91-11-49411000; फैक्स: +91-11-41410591; ई-मेल: delhi@in.mpms.mufg.com, वेबसाइट: www.in.mpms.mufg.com जमा करें।

(बी) डिमैटीरियलाइड शेयरों को रखने वाले सदस्य, जिन्होंने अपने डिजिटिरी पार्टिसिपेंट (ओं) के साथ अपना ई-मेल पता पंजीकृत/अपडेट नहीं किया है, उनसे अनुरोध है कि वे डिजिटिरी पार्टिसिपेंट (ओं) के साथ अपना ई-मेल पता पंजीकृत/अपडेट करें जहां वे अपने डीमैट खाते बनाए रखते हैं।

इलेक्ट्रॉनिक माध्यम से मतदान की सुविधा से संबंधित किसी भी पूछताछ या शिकायत के लिए, सदस्य सहायता अनुभाग के तहत https://www.instavote.linkin-time.co.in पर उपलब्ध अक्सर पूछे जाने वाले प्रश्न और इंस्टावोट ई-वोटिंग मैनुअल का संदर्भ ले सकते हैं या enotices@in.mpms.mufg.com पर ईमेल लिख सकते हैं या 022- 49186020 पर कॉल या श्री प्रकाश कुमार बिस्वाल, कंपनी सचिव और वरिष्ठ उपाध्यक्ष-कानूनी, 203, दूसरी मंजिल, वेस्ट विंग, वर्ल्डमार्क 1, एयरोसिटी, आईजीआई एयरपोर्ट, हॉस्पिटैलिटी डिस्ट्रिक्ट, नई दिल्ली- 110037 पर investor.relations@greenlam.com पर या +91-11-42791399 पर संपर्क करें।

कृते ग्रीनलैम इंडस्ट्रीज लिमिटेड
हस्ता./-
प्रकाश कुमार बिस्वाल
कंपनी सचिव और
वरिष्ठ उपाध्यक्ष- कानूनी
दिनांक: 07 जुलाई, 2026
स्थान: नई दिल्ली



Mahindra FINANCE

महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड
रजिस्टर्ड ऑफिस: गेटवे बिल्डिंग, आगोला रोड, मुंबई- 400 001.
कॉर्पोरेट ऑफिस: भी विंग, तीसरी मंजिल, अपारस कॉर्पोरेट पार्क, विरामल अगमिड बिल्डिंग, कामानी जंक्शन, कुर्ली ग्रेट मुंबई- 400070.
कृता सूचना
(अपल संघति के लिए) सरफेसी अधिनियम एवं नियमों का नियम 8-(1)

जयश्री अयोध्यादासरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 के प्रवर्तन के तहत **महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड** का प्राधिकृत अधिकारी होने तथा प्रतिभूतिहित (प्रवर्तन) नियमवली 2002 के नियम 3 के साथ पठित धारा 13(2) के अधीन प्रदत्त शक्तियों के अंतर्गत उधारकर्ता **मलिक कर्लीथ हाउस (उधारकर्ता) फरमान और श्रीमती अस्ता (सह-उधारकर्ता) की प्रोपर्टीटाइप**, को मांग सूचना दिनांक 15 अप्रैल, 2026 को जारी किया था जिसमें सूचना में उल्लेखित राशि **रु. 48,34,975/- (रु. अठ्ठातीस लाख चौतीस हजार नौ सौ पचहत्तर मात्र)** दिनांक **14.04.2026 तक** उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

उधारकर्ता राशि का प्रतिभुगताान करने में असफल हो गये है, इसलिए एतद्वारा उधारकर्ता तथा आम जनता को सूचित किया जाता है कि अयोध्यादासरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियम 2002 के नियम 9 के साथ पठित के अधीन उन्हे प्रदत्त शक्तियों के इस्तेमाल के अंतर्गत दिनांक **06 जुलाई 2026** को ले लिया है। विशेष रूप से उधारकर्ता /ओं तथा जनसाधारण को एतद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति (सुरक्षित सम्पत्ति) के साथ कोई भी सेम देन **महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड** के प्रभाव वास्ते राशि **रु. 48,34,975/- (रु. अठ्ठातीस लाख चौतीस हजार नौ सौ पचहत्तर मात्र)** दिनांक **14.04.2026 तक और उक्त पर ब्याज इत्यादि सहित** के अधीन होगा।

उधारकर्ता का ध्यान एकट की धारा 13 की उप धारा (8), के प्राक्यमनों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

अखल सम्पत्ति का विवरण

सूची नं. 1: रिहायशी मकान का वह समस्त भाग एवं अंश जोकि नगर पालिका संख्या 831 /2 का भाग जिसका क्षेत्रफल 100.32 वर्ग मीटर मोहल्ला महुद नगर, नगर मुजफ्फरनगर, परनगा, तहसील एवं जगदप मुजफ्फरनगर, उत्तर प्रदेश 281001 में स्थित है। सीमाएं निम्नानुसार हैं: पूर्व की ओर: श्री नजर का मकान, पश्चिम की ओर: 20 फीट चौड़ा रास्ता, उत्तर की ओर: श्री नसीरुम का मकान, दक्षिण की ओर: श्री आजाद का मकान
तिथि: 08.07.2026
इमाला- प्राधिकृत अधिकारी
स्थान: मुजफ्फरनगर, उत्तर प्रदेश महिंद्रा एंड महिंद्रा फाइनेंशियल सर्विसेज लिमिटेड



आईडीएफसी फर्स्ट बैंक लिमिटेड

(पूर्व में कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है)

सीआरएन: L65110TN2014PLC097792

पंजीकृत कार्यालय: केआरएएम टावर, आठवीं मंजिल, हिरानगर रोड, चेपेटेट, केनई -600031, दूनाफ़ा +91 44 4564 4000 , फैक्स: +91 44 4564 4022

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना

निम्नलिखित उधारकर्ताओं और सह-उधारकर्ताओं ने आईडीएफसी फर्स्ट बैंक लिमिटेड(पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) से नीचे उल्लेखित सुरक्षित ऋणों का लाभ उठाया है। निम्नलिखित उधारकर्ताओं और सह-उधारकर्ताओं के ऋणों को उनके संबंधित संपत्तियों के बंधक द्वारा सुरक्षित किया गया है। जैसा कि वे संबंधित ऋण समझौतों के नियमों और शर्तों का पालन करने में फ़िलर रहे हैं और अनियमित हो गए थे, उनके ऋण को आरक्षकों के दिशानिर्देशों के अनुसार एनपीए के रूप में वर्गीकृत किया गया था। आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व में कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को उनके द्वारा देय राशि का उल्लेख संबंधित नोटिस के अनुसार किया गया है, जो विशेष रूप से निम्नलिखित तालिका में वर्णित है और उक्त राशि पर आगे का ब्याज भी लागू होगा, और उसे उनकी संबंधित तिथियों से संविदात्मक दर के अनुसार शुल्क लिया जाएगा।

क्र. सं.	ऋण खाता संख्या	ऋण का प्रकार	धारा 13(2) सूचना का दिनांक	धारा 13(2) के सूचना के अनुसार कमाया राशि
1.	18264889	गृह ऋण	30.05.2026	26,48,227.36 /—
ऋणकर्ताओं और सह-ऋणकर्ताओं के नाम : 1. सोना शेख 2. शरीफा बीबी शेख				
सम्पत्ति का पता: प्लेटेड नंबर जी-1, (एम्आरआईवी) (सामने की तरफ) (बिना छत के अधिकारों को) भूतल का सम्पूर्ण हिस्सा एवं ओर और जिसका साइज 65.03 वर्ग मीटर यानी 700 वर्ग फीट (कवर्ड पैरिंग) है। यह प्लॉट नंबर ए-82, ब्लॉक ए पर बना है, जो खसरा नंबर 399 का हिस्सा है और एसएलएफ वेद विहार, हडबस्त ग्राम, सटुलवाला, परनगा और तहसील: लोनी, जिला: गुजियावर, उत्तर प्रदेश-201102 में स्थित है। सम्पूर्ण प्लॉट की सीमाएं इस प्रकार हैं: पूर्व: प्लॉट नंबर ए-83, पश्चिम: प्लॉट नंबर ए-81, उत्तर: दूसरी मंजिल, दक्षिण: 9 मीटर चौड़ी सड़क.				

आपको उपरोक्त तालिका में दर्शाए गए विवरण के अनुसार राशि एवं उनकी संबंधित तिथियां से उस पर अनुबंधित दर पर ब्याज और अन्य लागू, शुल्कों आदि के साथ आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व में कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को इस प्रकार की तारीख से 60 दिनों के भीतर राशि का भुगतान करने के लिए कहा जाता है, जिसके विफल होने पर आबोहस्ताक्षरी आईडीएफसी फर्स्ट बैंक लिमिटेड (पूर्ववर्ती कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है) को देय राशि की वसूली के लिए यहाँ उपरोक्त वर्णित तिथि संपत्तियों के विरुद्ध सरफेसी अधिनियम की धारा 13(4) और धारा 14 के तहत कार्यावली शुरू करने के लिए बध्य होगा। इसके अलावा आपको एक अधिनियम की धारा 13(1) के तहत भिन्नी /पड़े या अन्यथा के माध्यम से उक्त सुरक्षित संपत्तियों को स्थानांतरित करने से प्रतिबंधित किया गया है।

हस्ता./-
प्राधिकृत अधिकारी,
आईडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सममिलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप में जाना जाता है)



एस एम एफ जी इंडिया होम फाइनेंस कंपनी लिमिटेड

रजिस्टर्ड ऑफिस: 50A - 50A, 5वां फ्लोर, जी-1, इंदिरा क्षेत्रीय, क्षेत्रीय नगर रोड, बांद्रा कुर्ली कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई - 400051.
रजिस्टर्ड ऑफिस: कोलोनल आईडी पार्क, टावर बी, प्रथम फ्लोर, नंबर 111, कवर्ड पुनर्निर्माण रोड, पोर्च, केनई - 600118, तमिऴनाडु.

मांग सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") और प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के प्राधान्यों के अंतर्गत

अयोध्यादासरी, अधिनियम के तहत एस एम एफ जी इंडिया होम फाइनेंस कंपनी लिमिटेड (जिसे इसका बाद SMHFC कहा जाएगा) के प्राधिकृत अधिकारी होने के नाते और नियम 3 के साथ पठित अधिनियम का प्रयोग करते हुए, अधिनियम की धारा 13(2) के तहत मांग नोटिस जारी किया, जिसमें निम्नलिखित उधारकर्ता(ओं) को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर संबंधित नोटिस में उल्लेखित राशि चुकाने के लिए कहा गया है। अयोध्यादासरी का यथोचित विद्यास है कि उधारकर्ता मांग नोटिस की तामील से बच रहा है, अतः नोटिस की तामील निम्नानुसार विषयकार और प्रकाशित करके की जा रही है। मांग नोटिस की विवरण नीचे वर्णित है:

क्र. सं.	ऋण खाता संख्या और सह-उधारकर्ता का नाम /संघर्ष धारकों का नाम (जैसा भी मामला हो)	बंधक सम्पत्ति का विवरण	धारा 13(2) के तहत मांग सूचना की तिथि एवं चुक बकाया राशि
1	लैन: 605439211731260 1. सुखलेश कुश्री 2. अर्पिता हार्जी रावो पता: पुत्र श्री नवीस कुश्री, मकान संख्या 82, गिजापुर, सेक्टर-12, प्रताप विहार, उत्तर प्रदेश - 201009	आवासीय पुराना मकान नं. 235 एवं नया मकान नं. 248, क्षेत्रफल 133 वर्ग गज अर्थात् 111.20 वर्ग मीटर तथा निर्मित क्षेत्रफल 60 वर्ग मीटर, खसरा सं. 563 ए/1 के भाग पर, पश्चिम, गांव नन्दसही, बालराम ताल, ग्राम कीला गांव, गिजापुर ताली, तहसील एवं जगदप गाजियाबाद में स्थित है। विस्तार की सीमाएं इस प्रकार हैं: पूर्व - मकान नं. 249, राखेश कुमार, पश्चिम - मकान नं. 247, मोहम्मद आदम, उत्तर - 9 फुट चौड़ी गली, दक्षिण - अन्य का प्लॉट	17.06.2026 रु. 30,73,476.59 (रुपये तीस लाख तिराहतर हजार चार सौ चिह्नार एवं उनमत्त पैसे मात्र) दिनांक 13.06.2026 तक एनपीए तिथि: 05.06.2026
2	लैन: 605439211731826 1. राहुल अजित कुमार 2. रुथि अशोक पता: पुत्र श्री अजित कुमार, प्लॉट संख्या 78 एवं 79, भूतल, खसरा संख्या 38/22/2, हारका विहार, नजफगढ़, दिल्ली - 110043	प्लॉट सं. 81 पर निर्मित ऊपरी मकान (फिछल भाग), बिना छत के अधिकार, क्षेत्रफल 50 वर्ग गज (कुल 125 वर्ग गज भूमि में है), खसरा सं. 7/9 के भाग पर, ग्राम ककरौली, की राजस्थ सीमा में नई दिशा है- 110078 भूतल पर सामान्य छोटी कार पार्किंग स्थान तथा प्लॉट सुविधा सहित। उक्त प्लॉट की सीमाएं इस प्रकार हैं: पूर्व - गली, पश्चिम - सड़क, उत्तर - अन्य का प्लॉट, दक्षिण - अन्य का प्लॉट	17.06.2026 रु. 27,28,141.68 (रुपये सत्ताईस लाख अठ्ठाईस हजार एक सौ इकतालीस एवं अक्षरप पैसे मात्र) दिनांक 13.06.2026 तक एनपीए तिथि: 05.06.2026
3	लैन: 609139512218192 1. गोवर्ध सिधला (उधारकर्ता) (दिवांगत उधारकर्ता) के निष्पक्ष उत्तराधिकारी के माध्यम से) अर्चना सिधला (सह-उधारकर्ता एवं अधिक उतराधिकारी) 2. रुद्र सिधला (नामालि) (प्राकृतिक संरक्षक अर्चना सिधला के माध्यम से) 3. लावण्या सिधला (नावासिम) (प्राकृतिक संरक्षक अर्चना सिधला के माध्यम से) पता: मकान संख्या 3, गली संख्या 3, छत्रेश्वर, सेक्टर-44, नोएडा, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश - 201301	संपत्ति, क्षेत्रफल 130 वर्ग गज अर्थात् 108.69 वर्ग मीटर, खसरा सं. 236 ग्राम छलेवा गांव, परनगा एवं तहसील दादरी, जगदप गौतम बुद्ध नगर, उत्तर प्रदेश में स्थित है। जिसकी सीमाएं इस प्रकार हैं: पूर्व - भूतलचम का मकान, पश्चिम - उत्तरपाल एवं रातवाल का मकान, उत्तर - 8 फुट चौड़ी सड़क, दक्षिण - छोटा राम का मकान	17.06.2026 रु. 51,76,821.30 (रुपये इग्यावन लाख चिह्नार हजार आठ सौ इक्कीस एवं तीस पैसे मात्र) दिनांक 13.06.2026 तक एनपीए तिथि: 05.06.2026
4	लैन: 613939211798246 1. मोहम्मद अतिफ 2. फातिमा गज पता: पुत्र श्री भूरे खान, ए-2616, गली संख्या 3, कबीर नगर, मोकलपुर, उत्तर-पूर्वी दिल्ली - 110094	द्वितीय तल, बिना छत के अधिकार सहित, निर्मित संपत्ति सं. ए-1/86, पुराना सं. ए-203 का भाग, जिसका निर्मित फ्लोर क्षेत्रफल 95.31 वर्ग मीटर (अर्थात् 114 वर्ग गज) है, जो खसरा सं. 934/ 125 के भाग पर स्थित है, प्लॉट टेकना 104, कबीर नगर की आवासीय तथा ग्राम सिक्कापुर एवं इलाका शाहदर के क्षेत्र में, दिल्ली-110084 जिसकी सीमाएं इस प्रकार हैं: पूर्व - प्रदेश/20 फुट चौड़ी सड़क, पश्चिम - अन्य की संपत्ति, उत्तर - अन्य की संपत्ति, दक्षिण - अन्य का प्लॉट	17.06.2026 रु. 52,77,523.68 (रुपये पचास लाख सत्तरहतर हजार पाँच सौ तेईस एवं अक्षरप पैसे मात्र) दिनांक 13.06.2026 तक एनपीए तिथि: 05.06.2026
5	लैन: 613738311710070 एवं 613738011710037 1. निजु कुमारी पता: पुत्र श्री शशि सुशम सिंह, मकान संख्या 29, खसरा संख्या 606, अशोक विहार, गिपियाना बुजुर्ग, गौतम बुद्ध नगर, गाजियाबाद, उत्तर प्रदेश - 201010	आवासीय प्लॉट सं. 39, क्षेत्रफल 100 वर्ग गज अर्थात् 83. 61 वर्ग मीटर, खसरा सं. 606 का भाग, अशोक विहार कॉलोनी, श्रीन रजिडेंटों के निवाड, ग्राम गिपियाना बुजुर्ग (रिवेले लाइन के निकट), परनगा एवं तहसील दादरी, जगदप गौतम बुद्ध नगर में स्थित है। जिसकी सीमाएं इस प्रकार हैं: पूर्व - पश्चिम - प्लॉट सं. 40, दक्षिण - मकान सं. 38	17.06.2026 रु. 39,60,111.53 (रुपये उनतालीस लाख सत्त हजार एक सौ ग्यारह एवं तिरपन पैसे मात्र) दिनांक 13.06.2026 तक एनपीए तिथि: 05.06.2026
6	लैन नं. 610839211785696 एवं 610839511794889 1. शिवाजी चौधरी 2. प्रशांत कुमार पता: पुत्र श्री महेश सिंह, प्लेट संख्या 308, तृतीया तल, मेनार हरिश्चंद्र अपार्टमेंट, मेनार, उत्तर प्रदेश - 250001	आवासीय प्लेट सं. 308, तृतीय तल पर स्थित, कवर्ड एवं सुपर क्षेत्रफल 133.3 वर्ग गज अर्थात् 111.48 वर्ग मी, जो खसरा सं. 79/2 एवं 80 से संक्षिप्त मेनार हरिश्चंद्र रीजल आरामटेम्पल, राजलक्ष्मी - रोशनपुर दादरी, परनगा नं. 307, है। पश्चिम का सीमाएं इस प्रकार हैं: पूर्व - गिजी प्लेट सं. 316, दक्षिण - खुदाई स्थान	23.06.2026 रु. 34,39,124.95 (रुपये चौतीस लाख उनतालीस हजार एक सौ चौबीस एवं पंचानवे पैसे मात्र) दिनांक 16.06.2026 तक एनपीए तिथि: 05.06.2026

उधारकर्ता(ओं) को राखदा दी जाती है कि वे मांग सूचना(ओं) का अनुपालन करें और इसमें उल्लिखित मांग राशि और इसका राश-राश लागू ब्याज, अतिरिक्त अधिकार का प्रयोग करने के लिए अधिकृत होगा, जिसमें सुरक्षित संपत्तियों पर ऋण कर्ता संपत्ति नहीं है, जिसमें किसी को ऋण उधार्यों के माध्यम से हस्तांतरण करण शामिल है जो अधिनियम और इसके तहत निर्णयों के तहत उपलब्ध है और अधिनियम की बसुली कानून। SMHFC को किसी या हस्तांतरण के अधिकार को लागू करने से पहले सुरक्षित संपत्तियों(ओं) को संलग्न करने का भी अधिकार है। सुरक्षित संपत्तियों की किसी के बावजूद, SMHFC को कमाया राशि की वसुली के लिए अलग कानूनी कार्यवाही शुरू करने का अधिकार है है, यदि निर्धार रकम नहीं संपत्तियों का कुल SMHFC को देय बकाया राशि को कवर करने के लिए अपर्याप्त है। यह उधार किसी भी अन्य कानून के तहत SMHFC को उपलब्ध अन्य सभी उधारों के अतिरिक्त और चरित्र है। उधारकर्ता(ओं) का ध्यान अधिनियम की धारा 13(6) की ओर, जो सुरक्षित संपत्तियों को मुक्त करने के लिए उपलब्ध समय के SMHFC में है, और और अधिनियम की धारा 13(13) की ओर और आकर्षित किया जाता है, जिसके द्वारा उधारकर्ता(ओं) को सुरक्षित संपत्तियों(ओं) का निपटारा करने या SMHFC की पूर्ण निहित संपत्ति के बिना सुरक्षित संपत्तियों(ओं) में से किसी को भी भिन्नी, पड़े या अन्यथा (जबराब से सामान्य सम के अलावा) द्वारा हस्तांतरित करने से प्रतिबंधित /निषिध किया जाता है। (उपर्युक्त का अनुपालन न करने एक अपराध है जो उक्त अधिनियम की धारा 20 के तहत दण्डनीय है। मांग नोटिस की प्रति नीचे हस्ताक्षरकर्ता के पास उपलब्ध है और उधारकर्ता(ओं) यदि वे चाहें तो सामान्य कार्यालय घंटों के दौरान किसी भी कार्यदिवस पर नीचे हस्ताक्षरकर्ता से इसे प्राप्त कर सकते हैं।

हस्ता./-
प्राधिकृत अधिकारी

स्थान : दिल्ली, गाजियाबाद, गौतम बुद्ध नगर, मेनार, उत्तर प्रदेश तिथि: 17.06.2026 / 23.06.2026

चार्जलिंक बुकल
(अयोध्यादासता एवं विवाहिका सहित, 2016 की धारा 102(1) तथा 2 के अंतर्गत)

मैसर्स रंजीतपुर इकोपुर्वा प्राइवेट लिमिटेड (U72900LR2008PTC032654) के व्यवहृतगत **नॉटिफ़ेड डेवद बर्डीन अखात के ऋणकर्ताओं के बतानाई**

प्राधिकृत विवरण

1. ऋणकर्ता /व्यक्तिगत नॉटिफ़ेड का पता
2. ऋणकर्ता /व्यक्तिगत नॉटिफ़ेड का पता

3. आवेदन प्रस्तुति के आदेश के विवरण

4. समानता प्रवर्तकों के विवरण, जिसके पता दाते पंजीकृत किने जाने हैं।

5. कोई के साथ पंजीकृतनगर समानता व्यवसायी का पता और ई-मेल

6. समानता व्यवसायी के साथ पत्रकार के लिए उधार्यो किने जाने वाला पता और ई